

FOURTBENTH KERALA LEGISLATIVE ASSEMBLY

RESUME

OF

BUSINESS TRANSACTED DURING SEVENTH AND EIGHTH SESSIONS

Kerala Legislature Secretariat 2018

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1247/2018.

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SEVENTH AND EIGHTH SESSIONS

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FOURTEENTH KERALA LEGISLATIVE ASSEMBLY Seventh Session

Date of Commencement		August 7, 2017
Date of Adjournment	•	August 24, 2017
Date of Prorogation	••	August 24, 2017 (At the conclusion of its sitting)
Number of sittings		12 (Twelve)
	T.	A COUMPLY

PARTY POSITION OF FOURTEENTH KERALA LEGISLATIVE ASSEMBLY (As on August 7, 2017)

Ruling

	Grand Total	140
	Speaker	01
	Total	139
Independents		01
Bharatiya Janata Party		01
Kerala Congress (Jacob)		01
Kerala Congress (M)		06
Indian Union Muslim Leage		17*
Indian National Congress	· · ·	22
Opposition		
Independents		05
National Secular Conference		. 01
Communist Marxist Party Kerala	State Committee	01
Kerala Congress (B)	· ·	01
Congress (Secular)		01
Nationalist Congress Party		02
Janata Dal (Secular)	· · · ·	03
Communist Party of India		19
Communist Party of India (Marx	ist)	58

* Shri P. K. Kunhalikutty, elected Member from the "41 Vengara" Assembly Constituency resigned his seat w.e.f. April 25, 2017.

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Speaker

SHRI P. SREERAMAKRISHNAN

Deputy Speaker

SHRI V. SASI

Council of Members

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- 1. Shri Pinarayi Vijayan, Chief Minister
- 2. Shri A. K. Balan, Minister for Welfare of Scheduled Castes, Scheduled Tribes, Backward Classes, Law, Culture and Parliamentary Affairs
- 3. Shri E. Chandrasekharan, Minister for Revenue & Housing
- 4. DR. K. T. Jaleel, Minister for Local Self Governments, Welfare of Minorities, Wakaf & Hajj Pilgrimage
- 5. Shri M. M. Mani, Minister for Electricity
- 6. Shri Mathew T. Thomas, Minister for Water Resources
- 7. Smt. J. Mercykutty Amma, Minister for Fisheries, Harbour Engineering & Cashew Industry
- 8. Shri A. C. Moideen, Minister for Industries, Sports & Youth Affairs
- 9. Shri K. Raju, Minister for Forests, Animal Husbandry and Zoos
- 10. Shri Ramachandran Kadannappalli, Minister for Ports, Museums and Archeology
- 11. Shri T. P. Ramakrishnan, Minister for Labour & Excise
- 12. Prof. C. Raveendranath, Minister for Education
- 13. Smt. K. K. Shailaja Teacher, Minister for Health and Social Justice
- 14. Shri G. Sudhakaran, Minister for Public Works & Registration
- 15. Shri V. S. Sunil Kumar, Minister for Agriculture

- 16. Shri Kadakampally Surendran, Minister for Co-operation, Tourism & Devaswom
- 17. Shri P. Thilothaman, Minister for Food & Civil Supplies
- 18. Shri Thomas Chandy, Minister for Transport
- 19. DR. T. M. Thomas Isaac, Minister for Finance & Coir

Leader of the House Shri Pinarayi Vilayan

Leader of Opposition Shri Ramesh Chennithala

Secretary Shri V. K. Babu Prakash

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SEVENTH SESSION

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RESUME OF BUSINESS TRANSACTED DURING THE SEVENTH SESSION OF THE FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

The Summons dated July 19, 2017 for the Seventh Session of the Fourteenth Kerala Legislative Assembly was issued to the Members on July 20, 2017. The Session commenced at 8.30 a.m. on Monday, August 7, 2017 and adjourned sinedie at 2.28 pm on Thursday, August 24, 2017. The House met on the following days, viz., 2017 August 7, 8, 9, 10, 11, 16, 17, 18, 21, 22, 23 and 24 (12 days of sittings). The House transacted business for 64 Hours 5 Minutes.

Obituary Reference

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On August 7, 2017, the Speaker made references on the demise of former Member P. Unnikrishna Pillai and freedom fighter K. E. Mammen.

Panel of Chairmen

The following Members were nominated to the Panel of Chairmen for the Session:

Smt. P. Aisha Potty

Shri A. P. Anil Kumar

Shri Mullakkara Retnakaran.

Questions

Details regarding the number of notices of questions received and the number of questions answered on the floor of the House are given in Appendix I.

Correction of Answer to Starred Questions

On 16th August 2017 a statement correcting the answer given to the Unstarred Question No. 454 dated 17-5-2017 of the fifth Session of the Fourteenth Kerala Legislative Assembly and the corrected answer were laid on the Table by the Chief Minister.

Correction of answer to Unstarred Question

On 22nd August, 2017 a statement correcting answer and the corrected answer to Unstarred Question No.124 dated 26-9-2016 of the Second session of the Fourteenth Kerala Legislative Assembly was laid on the table by the Chief Minister.

Adjournment Motions

During the session 11 notices of Adjournment Motions were received. Non out of them was admitted. Details of notices of Adjournment Motions in respected of which consent was withheld, after hearing the views of Ministers concerned on the floor of the House are given in Appendix II.

Calling Attention

During the Session 19 Statements were made by Ministers under Rule 62, details of which are given in Appendix III.

Matters raised by Members under rule 304

During the Session, 104 matters were raised in the House by Members under Rule 304, details of which are given in Appendix IV.

Papers laid on the Table

The details of Papers laid on the Table are given in Appendix V.

Presentation of Reports

The following Reports were presented on the dates noted against each:

	The Periodical Report of the Subject Committee VI for the year ended March 31, 2017			
2	The Eighth Report of the Business Advisory Committee	8-8-2017		
. 3	The First and Second Report of the Committee on Government Assurances	1		
4	The Periodical Report of the Subject Committee III for the year ended March 31, 2017	9-8-2017		
5	The First Report of the Committee on the Welfare of Fishermen and Allied Workers			
6	The Report of the Subject Committee V on the Kerala Motor Vehicles Taxation (Amendment) Bill, 2017.			
7	The Periodical Report of the Subject Committee VIII for the year ended March 31, 2017			

8	The Report of the Subject Committee XII on the Kerala 10- Medical Education (Regulation and Control of Admission to				
9	Private Medical Educational Institutions) Bill, 2017. The Ninth Report of the Committee on Private Members' Bills and Resolutions	10-8-2017			
10	The Report of the Subject Committee VIII on Kerala Goods and Services Tax Bill, 2017.	11-8-2017			
11	The Report on the Kerala Co-operative Societies of the Subject Committee (Amendment) Bill, 2017.	11-8-2017			
12	The Report of the Subject Committee on Kerala Public Service 11-8-2017 Commission (Additional Functions as respects the Services under the Kerala Administrative Tribunal) Bill, 2017.				
13	The Periodical Report of the Subject Committee IX for the year 16-8-2017 ended March 31, 2017				
14	The Periodical Report of the Subject Committee II for the year 17-8-2017 ended March 31, 2017.				
15	The Periodical Report of the Subject Committee IV for the year ended March 31, 2017.	17-8-2017			
16	The Report of the Subject Committee IV on the Free Handloom 17- School Uniform Scheme.				
17	The Report of the Subject Committee IX on the Kerala Municipality (Amendment) Bill, 2017.				
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21	The Tenth Report of the Committee on Private Members' Bills and Resolutions	17-8-2017	
22	The Report of the Subject Committee- I on the Kerala Marine Fishing Regulation (Amendment) Bill, 2017	18-8-2017	
23	The Report of the Subject Committee-V on the Kerala Maritime Board Bill, 2017	18-8-2017	
24	The Periodical Report of the Subject Committee V for the year ended March 31, 2017	18-8-2017	
25	The Eleventh Report of the Committee on Subordinate Legislation	21-8-2017	
26	The Fourth and Fifth Reports of the Committee on the Welfare of Women, Children and Physically Handicapped	21-8-2017	
27	The Periodical Report of the Subject Committee I for the year ended March 31, 2017	22-8-2017	
28	The Periodical Report of the Subject Committee VII for the 22-8-2017 year ended March 31, 2017		
29	The Fifth to Ninth Reports of Estimates Committee	22-8-2017	
30	The Seventh to Ninth Reports of the Committee on Public Accounts	22-8-2017	
31	The Periodical Report of the Subject Committee XI for the year ended March 31, 2017	23-8-2017	
32	The Periodical Report of the Subject Committee XIII for the year ended March 31, 2017	23-8-2017	
33	The Twelfth to Fifteenth Reports of the Committee on Local 23-8-2017 Fund Accounts		
34	The Fifth Report of the Committee on Environment 23-8-2017		
35	The First Report of the Committee on Welfare of Senior 23-8-2017 Citizens		
36	The Second Report of the Committee on Youth and Youth Affairs	23-8-2017	

37	The Report of the Subject Committee - IX on the issues related to garbage faced by the State and the steps for effective disposal of garbage	
38	The Second and Third Reports of the Committee on the Welfare of Non-Resident Keralites	24-8-2017

Consideration of Reports

The following Reports were adopted by the House on the dates noted against each:

1	The Eighth Report of the Business Advisory Committee	8-8-2017
2	The Ninth Report of the Committee on Private Members' Bills and Resolutions	11-8-2017
3	The Tenth Report of the Committee on Private Members' Bills and Resolutions	18-8-2017

Government Resolution

On August 21, 2018, Shri Pinarayi Vijayan, the Chief Minister moved the following resolution under Rule 118 :

"2002-ലെ സെക്യൂരിറ്റൈസേഷൻ ആന്റ് റീകൺസ്ലക്ഷൻ ഓഫ് ഫിനാൻഷ്യൽ അസറ്റ്സ് എൻഫോഴ്ലമെന്റ് ഓഫ് സെക്യൂരിറ്റി ഇന്ററെസ്റ്റ് ആക്ടിന്റെ 31-ാം വകപ്പിന്റെ (ഐ) ഖണ്ഡപ്രകാരം, പ്രസ്തത ആക്ടിന്റെ വ്യവസ്ഥകൾ ഒരു ക്ഷിഭ്രമി സെക്യൂരിറ്റിയായി നൽകമ്പോൾ ഉണ്ടാകന്ന ബാദ്ധ്യതയ്ക്ക് ബാധകമാകന്നതല്ല എന്ന് വ്യവസ്ഥ ചെയ്യിട്ടുള്ളതിനാലും

സമാനമായി 5 സെന്റിൽ കവിയാതെയുള്ള ഭൂമിയും വീടും സെക്യൂരിറ്റിയായി നൽകമ്പോൾ ഉണ്ടാകന്ന ബാദ്ധ്യതയ്ക്ക് പ്രസ്തത ആക്ടിന്റെ വ്യവസ്ഥകൾ ബാധകമാക്കുന്നത് ലക്ഷക്കണക്കിന് നിർദ്ധന കട്ടംബങ്ങളെ ദൂരിതത്തിലേക്കു തള്ളിവിട്ടം എന്നതിനാലും

5 സെന്റിൽ കവിയാതെയുള്ള ഭൂമിയും വീടും സെക്യൂരിറ്റിയായി നൽകമ്പോൾ ഉണ്ടാകന്ന ബാദ്ധ്യതക്ക് 2002-ലെ സെക്യൂരിറ്റൈസേഷൻ ആന്റ് റീകൺസൂക്ഷൻ ഓഫ് ഫിനാൻഷ്യൽ അസറ്റ്സ് ആന്റ് എൻഫോഴ്ലമെന്റ് ഓഫ് സെക്യൂരിറ്റി ഇന്ററെസ്റ്റ് ആക്ടിന്റെ വ്യവസ്ഥകൾ ബാധകമാകന്നതല്ല എന്ന് വ്യവസ്ഥ ചെയ്യുന്നതിനായി പ്രസ്തുത ആക്ടിന്റെ 31- ാം വകപ്പ് ഭേദഗതി ചെയ്യുന്നതിന് കേന്ദ്ര സർക്കാരിനോട് ഈ സഭ ഇതിനാൽ അഭ്യർത്ഥിക്കുന്നം. "

The resolution was passed by the House unanimously.

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Statements under Rule 300

On August 17, 2017, Shri V. S. Sunil Kumar, Minister for Agriculture made a statement under Rule 300, regarding the activities intended to be implemented in agricultural sector by the State Department of Agriculture, in connection with the Farmers' Day.

On August 21, 2017, Shri Pinarayi Vijayan, the Chief Minister made a statement under Rule 300, regarding the deficit in rainfall in the State and the urgent step intended to be taken by the Government to solve its consequent problems.

Reference by the Speaker

On August 10, 2017, the Speaker expressed his displeasure on the interpretation made by Shri P. C. George on a reference made by the Chair regarding the constitutional status of the Kerala Public Service Commission, while considering the Kerala Public Service Commission (Additional Functions as respects the Services under the Kerala Administrative Tribunal) Bill,2017 on the previous day.

Statement by Chief Minister

The Chief Minister made a Statement regarding the expunging by the Division Bench, of the remarks made by the Single Bench of High Court against the Minister of Health and Social Justice on the appointment of Members of Child Rights Commission.

Special Mention:

On August 9 2018, Special mention was made by the Speaker, on the 75 $^{\text{th}}$ anniversary of Quit India Movement on August 9 remembering those who lost their lives during the struggle.

Legislative Business :

I. Bills Passed :

The following Bills were introduced, taken into consideration and passed by the Assembly during the session :

- 1. The Kerala Goods and Services Tax Bill, 2017. (Bill No.71).
- 2. The Kerala Motor Vehicles Taxation (Amendment) Bill, 2017. (Bill No.72).
- 3. The Kerala Municipality (Amendment) Bill, 2017. (Bill No.73).

- 4. The Kerala Panchayat Raj (Amendment) Bill, 2017. (Bill No. 74).
- 5. The Kerala Co-operative Societies (Amendment) Bill, 2017. (Bill No.75).
- 6. The Kerala Medical Education (Regulation and control of Admission to Private Medical Educational Institutions) Bill, 2017. (Bill No.76).
- 7. The Kerala Maritime Board Bill, 2017. (Bill No.78).
- 8. The Kerala Public Service Commission (Additional Functions as respects

the Services Under the Kerala Administrative Tribunal) Bill, 2017. (Bill No.80).

9. The Kerala Marine Fishing Regulation (Amendment) Bill, 2017. (Bill No.81).

10. The Kerala Appropriation (No.4) Bill, 2017. (Bill No.82).

Details regarding the date of introduction and passing of Bills are given in Appendix-VI. The salient features of the Bills are given in Appendix -VII.

II. Laying of Bills Assented to:

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The Following Bills as assented to by the Governor, were laid on the Table of the House by the Secretary :

1. The Kerala Appropriation (No.2) Act, 2017. (Act 7 of 2017).

2. The Malayalam Language Learning Act, 2017. (Act 8 of 2017).

3. The Madras Hindu Charitable and Religious Endowments (Amendment) Act, 2017. (Act 9 of 2017).

4. The Kerala Appropriation (No.3) Act, 2017. (Act 10 of 2017).

5. The Kerala Finance Act, 2017. (Act 11 of 2017).

III. Reference of Bills to Subject Committees and Presentation of the Subject Committee Reports :

Ten Bills were referred to the respective Subject Committee and the Committee Reports were presented to the House except that of The Kerala Clinical Establishments (Regulation and Registration) Bill, 2017 (Bill No.79). Details thereof are given in Appendix -VIII.

IV. Bills published and circulated to Members :

Four Bills were published and circulated to the Members. Details thereof are given in Appendix -IX.

V. Financial Business :

The Minister for Finance and Coir laid on the table the Second Batch of Supplementary Financial statement for the year 2017-18 on 16-8-2017.

The Second Batch of Supplementary Demands for Grants were passed on 23-8-2017.

The Minister for Finance and Coir introduced the Kerala Appropriation (No.4) Bill, 2017 in respect of the Second Batch of Supplementary Demands for Grants for the year 2017-2018 on 24-8-2017. The Bill was taken up for consideration and passed on the same day. The house devoted 1 Hour and 3 minutes for the business.

Private Members' Business :

According to the calendar of sittings for the Seventh Session of the Fourteenth Kerala Legislative Assembly, two days were allotted for transacting Private Members' Business viz. 11th and 18th of August 2017. During the Session, the House devoted 120 minutes in toto for Private Member's Business.

Private Members' Bills :

During the Session, the Business on Private Members' Bills was transacted on 11th of August 2017. Motions for leave to introduce 4 Bills and the continuation of discussion on motions for leave to introduce 3 Bills were listed in the business. Motions for leave to introduce all the four Bills came up before the House. Out of these, three bills were set apart for continuing the discussion and discussion on one bill was concluded and withdrawn with the consent of the House. The continuation of discussion on Motions for leave to introduce were not taken up due to the lack of time.

The details regarding the name of the Member who moved the motion for leave to introduce the Bill and the result thereof, on the aforesaid day is given in Appendix-X

Private Members' Resolutions :

During the Seventh session, 18th August 2017 being the day scheduled for transacting Private Members' Resolution, the Resolution, which was left for continuing the discussion, moved by Sri K. S. Sabarinadhan, MLA on 19-5-2017 dissolved by the House after the discussion. The house then considered the Resolution given notice of by Sri Murali Perunelly, MLA and after the discussion the Resolution was withdrawn with the permission of the House. Another Resolution given notice of by Sri Anwar Sadath, MLA was dissolved by the House after the discussion. In the last, the House considered the Resolution given notice by Smt. E. S. Bijimol, MLA and after the discussion the Resolution was withdrawn with the permission of the Resolution given notice by Smt. E. S. Bijimol, MLA and after the discussion the Resolution was withdrawn with the permission of the House.

The details regarding the name of the Members who moved the motion for leave to introduce the Resolution discussed on the aforesaid day is given in Appendix-XI.

The Ninth and Tenth Reports of the PMBR Committee relating to Private Members' Business were presented and adopted by the House during the Session.

Question of Breach of Privilege :

On 24th August 2018, the Speaker informed the House that following notices of question of breach of privilege are under the consideration of the Chair :

(i) 11-5-2017-ൽ കൃഷി എന്ന ധനാഭൂർത്ഥനയുടെ ചർച്ചാവേളയിൽ ആറന്റള വിമാനത്താവളത്തിനായി ഏറ്റെടുത്ത സ്ഥലത്ത് കൃഷി നടത്തിയെന്ന് കൃഷി വകപ്പമത്ത്രി പറഞ്ഞത് സഭയെ തെറ്റിദ്ധരിപ്പിക്കുന്നതാണെന്നും സഭയുടെയും അംഗങ്ങളുടെയും അവകാശലംഘനമാണെന്നും ആരോപിച്ച് കൃഷി മന്ത്രിക്കെതിരെ അവകാശലംഘനപ്രശ്നം നെയിക്കുന്നതിന് ശ്രീ. അട്ടർ പ്രകാശ് നൽകിയ നോട്ടീസ്.

(ii) കേരളത്തിലെ പനി മരണങ്ങളെ സംബന്ധിച്ച് 10-8-2017-ലെ അടിയന്തരപ്രമേയത്തിന് അവതരണാന്മതി തേടിക്കൊണ്ട് നൽകിയ നോട്ടീസിന്മേലുള്ള ചർച്ചാവേളയിൽ ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി വസ്തതാവിരുദ്ധവും സഭയെ തെറ്റിദ്ധരിപ്പിക്കുന്നതുമായ പ്രസ്താവന നടത്തിയെന്ന് ആരോപിച്ച് ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പ് മന്ത്രിക്കെതിരെ അവകാശലംഘനം ഉന്നയിക്കുന്നതിന് ശ്രീ. തിരുവഞ്ഞൂർ രാധാകൃഷ്ണൻ നൽകിയ നോട്ടീസ്.

Visitors :

The number of persons who witnessed the proceedings of the Assembly during the Session was as follows:

Public Gallery	: 1327
Speakers' Gallery	: 1160

Distinguished Visitors Gallery: 32

Termination of the Session :

The Seventh Session of the Fourteenth Kerala Legislative Assembly was prorogued with effect from August 24, 2017 at the conclusion of its sitting vide Notification No. 3379/Table-1/2017/Leg dated 26-8-2017.

APPENDICES

APPENDIX-I

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY SEVENTH SESSION

STATEMENT SHOWING DETAILS OF QUESTIONS (RESUME)

1	Number of Starred Notices Received and Registered	4422		
2	Number of Unstarred Notices Received and Registered	2883		
3	Total Number of Notices Received and Registered	7305		
4	Notices Disallowed	69		
5	Notices Withdrawn	12		
6	Number of Notices Admitted as Starred	3730		
7	Number of Notices Admitted as Unstarred	3494		
8	Total Number of Notices Admitted as Starred and Unstarred	7224		
9	Total Number of Starred Questions in the Printed List	390		
10	Total Number of Unstarred Questions in the Printed List	4087		
11	Total Number of Questions	4477		
12	Number of Answers Received on Allotted days Itself	2309		
13	Number of Answers Received Late and Published as per Bulletin			
	(Up to the publication of Late Answer Bulletin on 7-9-2017)			
14	Answers to be received	146		
15	Number of Questions Answered on the Floor	48		
16	Number of Instances allowed to as Supplementary Questions	323		
17	Number of Short Notice Questions Received	Nil		
18	Number of Short Notice Questions Allowed			
19	Number of Notices Received for Half an Hour Discussion			
20	Number of Half an Hour Discussion Allowed Nil			

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APPENDIX-II

ADJOURNMENT MOTION

CONSENT WITHHELD AFTER HEARING MINISTER CONCERNED

SI. No.	Date	Name of Member who gave the Notice	Minister who was heard	Subject Matter
1	August 7, 2018	Shri K.Muralee dharan and two other Members	Chief Minister	The serious situation reported to have arisen consequent on the political violence and murders in the State.
2	August 8, 2018	Shri V. S. Sivakumar and two other Members	Health and Social Justice,	The serious situation reported to have arisen due to the vagueness in admission to M.B.B.S. in self -financing medical colleges and in fee structure due to lack of timely intervention by Government.
3	August 9, 2018	Shri T. V. Ibrahim and two other Members		The serious situation reported to have arisen due to the failure of the Government in controlling the price hike of essential commodities.
4	August 10, 2018	Shri Thiru vanchoor Radhakrish nan and two other Members	Health and Social Justice	The serious situation reported to have arisen in the state due to the frequent deaths caused by fever and other epidemics and the ineffective preventive measures.
5	August 11, 2018	Shri Anoop Jacob and two other Members		The serious situation reported to have arisen in the State due to the irregularities in the priority list prepared, the errors that crept into the ration cards and the inability to distribute ration cards in time.

6	August 16, 2018	Shri V. D. Satheesan and two other Members		The serious situation reported to have arisen consequent on the delay in admission procedure to MBBS course in Self financing medical Colleges and the vagueness in fee structure consequent on the Supreme Court Verdict.
7	August 17, 2018	Shri V. T. Balram and two other Members	Chief Minister	The serious situation reported to have arisen due to the misuse of power by a Minister and an M.L.A from the ruling party.
8	August 21, 2018	Shri Shafi Parambil and two other Members	Chief Minister	The serious situation reported to have arisen consequent on the reference made by the Hon'ble High Court of Kerala against the extension of the application date for appointment in the Child Right Commission.
9	August 22, 2018	Shri V. D. Satheesan and two other Members	Minister for Health and Social Justice	The serious situation reported to have arisen due to the reference made by the High Court on the issuance of Government notifications with regard to the admission to self-financing medical colleges, not following the directions given by the Supreme Court and High Court and the reported apprehension among students due to this.

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10	August 23, 2018	Shri K. M. Mani	Agriculture and	The crisis in agricultural sector reported to have arisen due to the fall in price of rubber, paddy and pepper and increasing agricultural debt.
	August 24, 2018	Shri K. C. Joseph and two other Members		The serious situation reported to have arisen consequent on the reported steps taken by the Minister for Health and Social Justice to appoint a person having alleged criminal background, as a member of Chief Rights Commission and the remarks by the High Court of Kerala in this regard.

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APPENDIX III

CALLING ATTENTION

SI. No.	Date	Name of Member who gave Notice	Minister who made statement	Subject Matter
1	August 7, 2018	Shri S. Sarma	Minister for Transport	To the necessity to implement the proposed revival package for saving K.S.R.T.C, which is reportedly facing severe crisis.
2	August 8, 2018	Shri A. Pradeepkumar	Minister for Food and Civil Supplies	To the necessity to solve the reported flaws in the priority list prepared as part of implementation of the Central Food Safety Act in the State.
3	August 8, 2018	Shri V. K. Ebrahim Kunju	Industries,	To the necessity to take steps to solve the scarcity of raw materials being faced by the ilmenite based industries in the State.
4	August 9, 2018	Shri K. V. Vijayadas	Public Works and	To the necessity to exert pressure on the Central Government to make the proposed Palakkad Railway Coach Factory a reality.
5	August 9 2018	, Shri Thiruvanchoor Radhakrishnan	Minister for Industries, Sports and	To the necessity to take steps to start functioning of the proposed Institute of Sports

				Youth Affairs	Science and Applied Research-Kerala at Chingavanam and the Rajiv Gandhi Indoor Stadium at Kottayam.
6.	August 10, 2018	Shri K. Rajan		Minister for Agriculture	To the necessity to solve the difficulties reportedly being faced by farmers in the State to get compensation for crop damages and to get membership in Crop Insurance Scheme, for want of revenue documents.
7	August 10, 2018	Sh r i N. Nellikkunnu	Α.	Chief Minister	To the necessity to effectively implement the Kerala State Right to Service Act, 2012 in the State.
8	August 11, 2018	Shri A. Shamseer	N.	Chief Minister	To the issues being experienced in construction activities by the fishermen in the costal areas in the State due to restrictions imposed by the Costal Regulatory Zone Notification.
9	August 11, 2018	Shri K. Sabarinadhan	S.	Minister	To the necessity to sanction a Menstrual Leave every month to women employees in the State.

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10	August 16, 2018	Shri K. Krishnankutty	Chief Minister	To the influence of weakened South West Monsoon on the Agricultural Sector and drinking water availability in the State.
11	August 16, 2018	Shri Mons Joseph	Minister for Agriculture	To increase the benefits of Rubber Production Incentive Scheme to solve the financial difficulties being faced by Rubber farmers in the State.
12	August 17, 2018	Smt. E. S. Bijimol	Chief Minister	To make the functioning of shopping malls in the State consumer friendly and legal.
13	August 17, 2018	Shri P. T. Thomas	Chief Minister	To the problems, including ecological impact, that may arise on implementation of Athirappally Project.
14	August 18, 2018	Shri T. A. Ahammed Kabeer		Works Department to take
15	August 21, 2018	Shri C. K. Saseendran	Minister for Revenue and Housing	To the delay faced by farmers in getting documents pertaining to land, due to carrying out of joint survey by Revenue and Forest Departments considering the State as a single unit.

16	August 22, 2018	Shri K. Suresh Kurup	Chief Minister	To the necessity to exert pressure on the Central Government to recede from the reported move to privatise or close down Central Public Sector Undertakings in the State.
17	August 22, 2018	DR. N. Jayaraj	Minister for Agriculture	To the necessity to implement a comprehensive Agricultural Policy in the State.
18	August 23, 2018	Shri E. K. Vijayan	Local Self Governments,	To the necessity to revise the pension of sanitation workers of Municipalities and Municipal Corporations in the State.
19	August 24, 2018	Shri B. Satyan	Minister for Welfare of Scheduled Castes, Scheduled Tribes, Backward Classes, Law, Culture and Parliamentary Affairs	To the necessity to complete, in a time bound manner, the developmental activities of Scheduled Caste/Scheduled Tribe settlements in the State under the model Ambedkar Village Project.

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APPENDIX IV

MATTERS RAISED BY MEMBERS UNDER RULE 304

Monday, August 7, 2017

, ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമന്ത്രി
1	ശ്രീ. ബി. ഡി. ദേവസ്സി	കൊച്ചി മെട്രോ തൃശ്ശൂർ വരെ നീട്ടുന്നത്	മുഖ്യമന്ത്രി
2	ശ്രീ. എ. എം. ആരിഫ്	കൊച്ചി മെട്രോ അത്രർ വരെ നീട്ടുന്നത്	മുഖ്യമ ന്ത്രി
3	ശ്രീ. ജോർജ് എം. തോമസ്	ആനക്കാംപൊയിൽ-കള്ളാടി- മേപ്പാടി ഇരങ്കപ്പാതകളുടെ നിർമ്മാണം	പൊതുമരാമത്തും രജിസ്ലേഷന്രം വകപ്പമന്ത്രി

Tuesday, August 8, 2017

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമത്തി
1	ശ്രീ. എാ. മുകേഷ്	കൊല്ലം തോടിന്റെ പനരുദ്ധാരണ പ്രവ്വത്തികൾ	മുഖ്യമന്ത്രി
2	ശ്രീ. പി. ഉബൈദുള്ള	പന്തല്ലൂർ മുടിക്കോട് ജൂമ-അത്ത് പള്ളിയിലെ അക്രമം	മുഖ്യമന്ത്രി
3	ശ്രീ. മോൻസ് ജോസഫ്	വിശ്വകർമ്മജരുടെ പിന്നോക്കാവസ്ഥ	മഖ്യമന്ത്രി
4	ശ്രീ. കാരാട്ട് റസാഖ്	കോഴിക്കോട്-വയനാട് ദേശീയപാത യിലെ വാഹനാപകടങ്ങളിൽ മരണപ്പെട്ടവരുടെ കടുംബങ്ങൾക്ക് ധനസഹായം	മ്പ്യമന്ത്രി
5	ശ്രീ. വി. എസ്. ശിവകമാർ	ബീമാപള്ളി, പൂന്തറ പ്രദേശങ്ങളിലെ പൂലിമുട്ട് നിർമ്മാണം	ജലവിഭവ വകപ്പമത്ത്രി
6	ശ്രീമതി പി. അയിഷാ പോറ്റി	നമ്പിമൺ കടവിലെ യ്യക്കപാലത്തിന്റെ നവീകരണം	പൊതുമരാമത്തും രജിസ്ലേഷന്രം വകപ്പുമന്ത്രി

1247/2018.

7	ശ്രീ. അനൂപ് ജേക്കബ്	റോഡുകളൂടെ എണ്ണത്തിനും ദൈർഘൃത്തിനും ആനുപാതികമായി തുക അനുവദിക്കുന്നതും മുളന്തുരുത്തി- പിറവം-ഒലിയപ്പറം റോഡിന്റെ സംരക്ഷണവും	പൊയ്കമരാമത്തും രജിസ്ട്രേഷന്യം വകപ്പുമന്ത്രി
8	ശ്രീ. എൻ. വിജയൻ പിള്ള	കെട്ടിട നിർമ്മാണവുമായി ബന്ധപ്പെട്ടുള്ള മണ്ണ് പരിശോധന തടസ്സ പ്പെട്ടിരിക്കുന്നത്	പൊഇമരാമത്തും രജിസ്ട്രേഷന്രം വകപ്പമന്ത്രി
9	ശ്രീ. എം. രാജഗോപാലൻ	പള്ളിക്കര റെയിൽവേ ഓവർ ബ്രിഡ്ജ് നിർമ്മാണം	പൊതുമരാമത്തും രജിസ്ട്രേഷന്ദം വകപ്പുമന്ത്രി
- 10	ശ്രീ. കെ. രാജൻ	വാണിയമ്പാറയിൽ സബ്-എഞ്ചിനീയർ ഓഫീസ് ആരംഭിക്കുന്നത്	വൈദൃതി വകപ്പമന്ത്രി

Wednesday, August 9, 2017

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമന്ത്രി
1	ശ്രീ. രമേശ് ചെന്നിത്തല	കരുണ മെഡിക്കൽ കോളേജിലെയും അഞ്ചരക്കണ്ടി മെഡിക്കൽ കോളേജിലെയും എം.ബി.ബി.എസ്. അഡ്ലിഷൻ റദ്ദ് ചെയ്തത്	മഖ്യമന്ത്രി
2	ശ്രീ. രാജ എബ്രഹാം	'ബ്ല വെയിൽ' ഗെയിം നിരോധനം	മുഖ്യമന്ത്രി
3	ശ്രീ. പി.സി.ജോർജ്	കോവളം കൊട്ടാരത്തിന്റെ കൈമാറ്റം	മുഖ്യമന്ത്രി
4	ശ്രീ. കെ.വി.അബ്ദൾ ഖാദർ	വിനായകന്റെ ആത്മഹത്യയുമായി ബന്ധപ്പെട്ട ക്രൈം ബ്രാഞ്ച് അന്വേഷണം	മഖ്യമന്ത്രി
5	ശ്രീ. എം.സ്വരാജ്		പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നാക്ക സമുദായക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററികാര്യവും
			വകപ്പമന്ത്രി

6	ശ്രീ. ആർ.രാമചന്ദ്രൻ	ക്ലാപ്പന ഗ്രാമപഞ്ചായത്തിൽ നിർമ്മിതി കേന്ദ്രം നിർമ്മിച്ച ഹൗസിംഗ് കോളനിയുടെ അവസ്ഥ	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പമന്ത്രി
7	ശ്രീ. റോഷി അഗസ്റ്റിൻ	ഇടുക്കി മെഡിക്കൽ കോളേജിന് എം. സി. ഐ. അംഗീകാരം ലഭ്യമാക്കുന്നത്	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പുമന്ത്രി
8	ശ്രീ.ജോൺ ഫെർണാണ്ടസ്	സിനിമ- സീരിയൽ മേഖലയിൽ പ്രവർത്തിക്കുന്നവരുടെ സേവന വേതന വ്യവസ്ഥകൾ	തൊഴിലും എക്ലൈസും വകപ്പമന്ത്രി
9	ശ്രീ. പാറക്കൽ അബ്ദല്ല	പഴംകറ്റി മല, ലോകനാർകാവ് ക്ഷേത്രം ടൂറിസം പദ്ധതികൾ	സഹകരണവും വിനോദസഞ്ചാരവും ദേവസ്വവും വകപ്പുമന്ത്രി
10	ശ്രീ. ഹൈബി ഈഡൻ	മംഗളവന സംരക്ഷണം	വനവും മൃഗസംരക്ഷണവും മൃഗശാലകളും വകപ്പമന്ത്രി

Thursday, August 10, 2017

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമന്ത്രി
1	ശ്രീ. രമേശ് ചെന്നിത്തല	ഞാറനീലി പെരിങ്ങമല പ്രദേശങ്ങളിൽ ആദിവാസി വിഭാഗത്തിൽപ്പെട്ട 6 പേരുടെ ആത്മഹത്യ	പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നാക്ക സമുദായക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററികാര്യവും വകപ്പമന്ത്രി
2	ശ്രീ. എ. എൻ. ഷംസീർ	വിവിധ കേസുകളിൽപ്പെട്ട് തൊണ്ടിമുതലായി പിടിച്ചെടുത്ത വാഹനങ്ങൾ നീക്കം ചെയ്യുന്നത്	മുഖ്യമന്ത്രി

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3	ശ്രീ. കെ. സി. ജോസഫ്	ജിനേഷ്, മഹമ്മദ് ബ്ലാത്തൂർ , എന്നിവരെ മർദ്ദിച്ച കേസിലെ പ്രതികളെ അറസ്റ്റ് ചെയ്യുന്നത്	മുഖ്യമന്ത്രി
4	ശ്രീ. അൻവർ സാദത്ത്	കൊച്ചി മെട്രോയുടെ യാത്രാ നിരക്ക്	മുഖ്യമന്ത്രി
5	ശ്രീ. കെ. കഞ്ഞിരാമൻ	ഉദ്ദമ ഗ്രാമപഞ്ചായത്തിലെ കാപ്പിൽ-കൊപ്പൽ കടപ്പറത്ത് കടൽഭിത്തി നിർമ്മാണം	ജലവിഭവ വകപ്പമത്ത്രി
6	ശ്രീ. റ്റി. വി. രാജേഷ്	പരിയാരം ഗവ.ആയുർവേദ കോളേജിൽ ഐ & ഇ.എൻ.ടി. വിഭാഗത്തിൽ പ്രത്യേക ആശ്രപത്രി ആരംഭിക്കുന്നത്	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി
7	ശ്രീ. മുല്ലക്കര രത്നാകരൻ	കിടത്തി ചികിത്സയുള്ള സർക്കാർ ആശുപത്രികളിൽ സൂസജ്ജമായ ലബോറട്ടറികൾ ആരംഭിക്കുന്നത്	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി
8	ശ്രീ. മഞ്ഞളാംകഴി അലി	പെരിന്തൽമണ്ണ ജില്ലാ ആശൂപത്രിയിലെ സ്റ്റാഫ് പാറ്റേൺ	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി
9	ശ്രീ. വി. അബൂറഹിമാൻ	താന്തർ ഫിഷറീസ് ടെക്സിക്കൽ ഹയർ സെക്കണ്ടറി സ്കൂളിനോടനബന്ധിച്ച് പോളിടെക്സിക് സ്ഥാപനമോ സാങ്കേതിക കോഴ്ചകളോ ആരംഭിക്കുന്നത്	മത്സ്യബന്ധനവും ഹാർബർ എഞ്ചിനീയറിംഇം കശ്രവണ്ടി വ്യവസായവും വകപ്പുമന്ത്രി
10	ശ്രീ. പി. കെ. അബ്ദ റബ്ബ്	എം.ജി.എൽ.സി. സ്കളുകളെ എൽ.പി.സ്കളുകളാക്കി ഉയർത്തുന്നത്	വിദ്യാഭ്യാസ വകപ്പമന്ത്രി

Friday, August 11, 2017

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമന്ത്രി
1	ശ്രീ. രമേശ് ചെന്നിത്തല	മട്ടന്നൂർ നഗരസഭാ ചെയർമാൻ ദളിത് യുവതിയെ മർദ്ദിച്ച സംഭവം	മുഖ്യമന്ത്രി
2	ശ്രീ. കെ. കൃഷ്ണൻകുട്ടി	പറമ്പിക്കളത്തു നിന്നും തമിഴ്ലാട് വെള്ളം കൊണ്ടുപോകന്നത്	മുഖ്യമന്ത്രി
3	ശ്രീ. അടൂർ പ്രകാശ്	പി.എസ്.സിയുടെ പത്തനംതിട്ട എൽ.ഡി.സി. പരീക്ഷ റദ്ദ് ചെയ്യുന്നത്	മുഖ്യമന്ത്രി
4	ശ്രീ. കെ. ആൻസലൻ	കരമന- കളിയിക്കാവിള ദേശീയ പാതയിൽ പ്രാവച്ചമ്പലം മുതൽ വഴിമുക്ക് വരെയുള്ള റോഡ് വികസനം	പൊതുമരാമത്ത്രം രജിസ്ലേഷന്ദം വകപ്പമന്ത്രി
5	ശ്രീ. എ. പ്രദീപ്കമാർ	ചക്ലിയ സമദായത്തിന് പട്ടികജാതി സർട്ടിഫിക്കറ്റ് ലഭിക്കാത്തത്	പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നോക്ക സമുദായക്ഷേമവും നിയമവും
			സാംസ്കാരികവം പാർലമെന്ററികാര്യവ വകപ്പമന്ത്രി
6	ശ്രീ. എൽദോ എബ്രഹാം	അങ്കമാലി -ശബരി റെയിൽപാത നടപടികൾ ത്വരിതപ്പെട <u>ുത്ത</u> ന്നത്	പൊതുമരാമത്തും രജിസ്ട്രേഷനും വകപ്പുമന്ത്രി
7	ശ്രീ. വി. കെ. സി. മമ്മത് കോയ	കോഴിക്കോട്-മീഞ്ചന്ത ഗവ. ആർട്സ് ആന്റ് സയൻസ് കോളേജിന്റെ ശോച്യാവസ്ഥ	വിദ്യാഭ്യാസ വകപ്പുമത്തി
8	ശ്രീമതി വീണാ ജോർജ്ജ്	പത്തനംതിട്ട ജില്ലയിലെ അന്യ സംസ്ഥാന തൊഴിലാളികൾക്കിടയിൽ മന്ത് രോഗം, കോളറ മുതലായ പകർച്ചവ്യാധികൾ പടരുന്നത്	ആരോഗ്യവം സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി
9	ശ്രീ. കെ. മുരളീധരൻ	കേരള ഹെൽത്ത് റിസർച്ച് & വെൽഫെയർ സൊസൈറ്റിയിലെ സ്റ്റാഫ് നഴ്ജമാരുടെ ശമ്പള വർദ്ധന	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി

Thursday, August 17, 2017

നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമത്രി
1	ശ്രീ. രമേശ് ചെന്നിത്തല	ചട്ടവിരുദ്ധമായി പാലക്കാട് കണ്ണകി അമ്മൻ ഹയർ സെക്കണ്ടറി സ്കൂളിൽ സ്വാതന്ത്ര്യദിനത്തിൽ പതാക ഉയർത്തിയത്	മ്പ്യമന്ത്രി
2	ശ്രീ. എം. ഉമ്മർ	മഞ്ചേരി ഫയർസ്റ്റേഷന്റെ പ്രവർത്തനം	മഖ്യമത്രി
3	ശ്രീ. കെ. ഡി. പ്രസേനൻ	കിഴക്കഞ്ചേരി 2, മംഗലം ഡാം വില്ലേജ്ഷകളിലെ കടികിടപ്പകാർക്ക് പട്ടയവിതരണം	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പമന്ത്രി
4	ശ്രീ. മുരളി പെരുനെല്ലി	കോൾ നിലങ്ങളിലെ കൃഷിക്കായി താൽക്കാലിക ചിറകളുടെ നിർമ്മാണവും കോലുമാട് പദ്ധതിയും	ജലവിഭവ വകപ്പമത്രി
5	ശ്രീ. പുരുഷൻ കടലുണ്ടി	കോഴിക്കോട് ജില്ലയിലെ ജപ്പാൻ കടിവെള്ള പദ്ധതി	ജലവിഭവ വകപ്പമന്ത്രി
6	ശ്രീ. സണ്ണി ജോസഫ്	ഇരിട്ടിയിൽ ജോയിന്റ് ആർ.ടി.ഓഫീസ് ആരംഭിക്കുന്നത്	ഗതാഗത വകപ്പമന്ത്രി
7	ശ്രീ. എൽദോസ് പി. കന്നപ്പിള്ളിൽ	പെരുമ്പാവൂർ കെ.എസ്.ആർ.ടി.സി. ഡിപ്പോയുടെ വികസനം	ഗതാഗത വകപ്പമന്ത്രി
8	ശ്ര ീ . എം. നൗഷാദ്	ക്വാറികൾ പ്രവർത്തിക്കാത്തത് മൂലമൂണ്ടായ പ്രതിസന്ധി	വ്യവസായവം സ്പോർട്സം യുവജനകാര്യവം വകപ്പമത്ത്രി

9.	ശ്രീ. എൻ. ഷംസുദ്ദീൻ	കറുക്കൻകണ്ട്, ചോലക്കാട് മേഖലയിൽ കൃഷി നശിപ്പിച്ചത്	വനവും മൃഗസംരക്ഷണവും മൃഗശാലകളും വകപ്പമന്ത്രി
10	ശ്രീ. യു. ആർ. പ്രദീപ്	ചേലക്കര കെ.എസ്.ഇ.ബി. സെക്ഷൻ ഓഫീസിന്റെ വിഭജനം	വൈദ്യുതി വകപ്പമന്ത്രി

Friday, August 18, 2017

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമത്രി
1	ശ്രീ. എം. സ്വരാജ്	തൃപ്പണിത്തുറയിലെ കടിവെള്ള ക്ഷാമം	ജലവിഭവ വകപ്പമത്രി
2	ശ്രീ. മഹമ്മദ് മഹസിൻ പി.	പൂലാമന്തോൾ-പട്ടാമ്പി റോഡ് പൂനർനിർമ്മാണവും പൂലാമന്തോൾപാലം ടോൾപിരിവ് നിർത്തലാക്കുന്നഇം	പൊതുമരാമത്തും രജിസ്ട്രേഷന്ദം വകപ്പമന്ത്രി
3	ശ്രീ. ഐ. സി. ബാലകൃഷ്ണൻ	നിലസൂർ നഞ്ചങ്കോട് റെയിൽപ്പാത	പൊതുമരാമത്തും രജിസ്ട്രേഷന്ദം വകപ്പമന്ത്രി
4	ശ്രീ. കെ. ജെ. മാക്സി	വാത്തുരുത്തി റെയിൽവേ മേൽപ്പാലം നിർമ്മാണം	പൊതുമരാമത്തും രജിസ്ലേഷന്രം വകപ്പമന്ത്രി
5	ശ്രീ. ഡി. കെ. മുരളി	പാലോട് കേന്ദ്രമാക്കി എക്ലൈസ് റേഞ്ച് ഓഫീസ്	തൊഴിലും എക്ലൈസും വകപ്പമന്ത്രി
6	ശ്രീ. ആന്റണി ജോൺ	കൂട്ടമ്പുഴ ഗ്രാമപഞ്ചായത്തിൽ സർക്കാർ കോളേജ്	വിദ്യാഭ്യാസ വകപ്പമത്രി
7	ശ്രീ. വി. ടി. ബൽറാം	സംസ്ഥാനത്തെ സ്പെഷ്യൽ സ്കൂളുകളുടെ പ്രവർത്തനം	വിദ്യാഭ്യാസ വകപ്പമന്ത്രി
8	ശ്രീ, കെ. എസ്. ശബരീനാഥൻ	അരുവിക്കരയിൽ സർക്കാർ കോളേജ്	വിദ്യാഭ്യാസ വകപ്പമത്ത്രി

Monday, August 21, 2017

്ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമത്തി
1	ശ്രീ. കെ. ബി. ഗണേഷ് കമാർ	റിൻസി ബിജൂവിന്റെ ദൃത്രഹമരണം	മുഖ്യമന്ത്രി
2	ശ്രീ. കോവൂർ കഞ്ഞുമോൻ	കേരള ആഗ്രോ മെഷിനറി കോർപ്പറേഷനിലെ ജീവനക്കാരുടെ ശമ്പളം	ക്ഷി വകപ്പമന്ത്രി

Tuesday, August 22, 2017

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പുമന്ത്രി
1	ശ്രീ. എസ്. ശർമ്മ	മൾട്ടിലെവൽ മാർക്കറ്റിംഗ് കമ്പനി മോണിറ്ററിംഗ് അതോറിറ്റി	മുഖ്യമന്ത്രി
2	ശ്രീ. സി. കെ. ശശീന്ദ്രൻ	വയനാട്ടിൽ പരിസ്ഥിതി കമ്മീഷൻ	മുഖൃമന്ത്രി
3	ശ്രീ. വി. എസ്. അച്ചതാനന്ദൻ	കഞ്ചിക്കോട് ഇൻസ്ട്രമെന്റേഷൻ ലിമിറ്റഡിന്റെ പ്രവർത്തനം	വ്യവസായറും സ്പോർട്സം യുവജനകാര്യറും വകപ്പമന്ത്രി
4	ശ്രീ. ചിറ്റയം ഗോപകമാർ	ആനന്ദപ്പള്ളി മരമടി പനരാരംഭിക്കൽ	പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നോക്കസമദായ ക്ഷേമവം നിയമവും സാംസ്കാരികവും പാർലമെന്ററികാര്യവും വകപ്പമന്ത്രി

5	ശ്രീ. പി. സി. ജോർജ്	കാഞ്ഞിരപ്പള്ളി താലൂക്കിലെ ഭ്രമി പോക്കുവരവ്	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പമന്ത്രി
6	ശ്രീ.കെ.ബാബു	മോട്ടോർ തൊഴിലാളി ക്ഷേമനിധികളുടെ ഏകീകരണം	തൊഴിലും എക്ലൈസും വകപ്പമത്ത്രി
7	ശ്രീ. ഒ. രാജഗോപാൽ	പാലക്കാട് കർണ്ണകിയമ്മൻ സ്കൂളിൽ ദേശീയ പതാക ഉയർത്തിയത്	വിദ്യാഭ്യാസ വകപ്പമത്ത്രി

Wednesday, August 23, 2017

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമന്ത്രി
1	1. ശ്രീ. രാജ എബ്രഹാം 2. ശ്രീ. കെ. വി. അബൂൾ ഖാദർ	ഗൾഫ് മേഖലയിലേക്കുള്ള വിമാന യാത്രാ <u>ക്</u> ങലിയിലെ അനിയത്രിതമായ വർദ്ധനവ്	മുഖ്യമന്ത്രി
2	ശ്രീമതി യു. പ്രതിഭ ഹരി	ചെട്ടികളങ്ങര ക്ഷേത്രത്തിലെ കീഴ്ശാന്തിയുടെ നിയമനം	സഹകരണവും വിനോദസഞ്ചാരവും ദേവസ്വവും വകപ്പമത്ത്രി
3	ശ്ര്രീ. ഇ. ടി. ടൈസൺ മാസ്റ്റർ	കേരളോത്സവത്തിലെ വിജയികൾക്ക് പി.എസ്.സി. പരീക്ഷയിൽ ഗ്രേസ് മാർക്ക്	വ്യവസായറും സ്പോർട്സും യുവജനകാര്യറും വകപ്പമന്ത്രി
. 4	ശ്രീ. കെ. ദാസൻ	സ്പെഷ്യലിസ്റ്റ് അദ്ധ്യാപകരുടെ നിയമനം	വിദ്യാഭ്യാസ വകപ്പമത്ത്രി
5	ശ്രീ. റോഷി അഗസ്റ്റിൻ	ഏകാദ്ധ്യാപക വിദ്യാലയങ്ങളിൽ ജോലി ചെയ്യുന്നവരുടെ സൂരക്ഷ	വിദ്യാഭ്യാസ വകപ്പമന്ത്രി
6	ശ്രീ. കെ. കഞ്ഞിരാമൻ	കാസർകോട് ജില്ലയിലെ മേലംപാടി ഫോറസ്റ്റ് വഴിയുള്ള റോഡ് നിർമ്മാണം	വനവും മൃഗസംരക്ഷണവും മൃഗശാലകളും വകപ്പമന്ത്രി

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Thursday, August 24, 2017

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ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമന്ത്രി
1	ശ്രീ.റ്റി.വി.രാജേഷ്	അഗ്രികൾച്ചറൽ അസി.ഗ്രേഡ്-11	മുഖ്യമന്ത്രി
•		തസ്തികയിലേയ്കള്ള പി.എസ്.സി. പരീക്ഷയുടെ കട്ട് ഓഫ് മാർക്ക്	
2	ശ്രീ.കെ.രാജൻ	എസ്.ബി.ടിഎസ്.ബി.ഐ ലയനം	മുഖ്യമന്ത്രി
3	ശ്രീ.പി.ടി.എ.റഹീം	വിസ്ഡംഗ്ലോബൽ മിഷൻ പ്രവർത്തകർക്കേറ്റ മർദ്ദനം	മുഖ്യമന്ത്രി
4	ശ്രീ.എ.എൻ.ഷംസീർ	തലശ്ശേരി നഗരസഭയിലെ യു.ഐ.ഡി. എസ്.എസ്.എം.ടി. സംബന്ധിച്ച്	ജലവിഭവ വകപ്പമത്ത്രി
5	ശ്രീമതി സി.കെ.ആശ	കരിയാർ സ്റ്റിൽവേ നിർമ്മാണത്തിലെ അപാകത	ജലവിഭവ വകപ്പമത്ത്രി
6	ശ്രീ.ജോൺ ഫെർണാണ്ടസ്	പശ്ചിമ കൊച്ചിയിലെ ബോട്ട് സർവ്വീസുകൾ	ഗതാഗത വകപ്പമന്ത്രി
7	ശ്രീ.ആർ.രാജേഷ്	വെട്ടിക്കാട് ചാൽ ടൂറിസം വികസനം	സഹകരണവും വിനോദസഞ്ചാരവും ദേവസ്വവും വകപ്പുമന്ത്രി
8	ശ്രീമതി പി. അയിഷാ പോറ്റി	കൊട്ടാരക്കര താലൂക്ക് ആശ്രപത്രിയിലെ സ്റ്റാഫ്	ആരോഗ്യവും സാമൂഹ്യനീതിയും
		പാറ്റേൺ	വകപ്പമന്ത്രി

. 9	ശ്രീ.സി.കെ.ഹരീന്ദ്രൻ	ആയൂർവേദ മേഖലയിലെ പരമ്പരാഗത ചികിത്സ	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി
10	ശ്രീ.ജി.എസ്.ജയലാൽ	ചാത്തന്നൂർ ഗവ. രാമറാവ്വ മെമ്മോറിയൽ താലൂക്ക് ആശ്രപത്രി ആർദ്രം പദ്ധതിയിൽ ഉൾപ്പെടുത്തുന്നത്	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി
11	ശ്രീ.സി.കെ.നാണ	മൂരാട് പാലം പൂത്രക്കി പണിയുന്നത്	പൊയ്യമരാമത്താം രജിസ്ട്രേഷന്ദം വകപ്പു മന്ത്രി

APPENDIX-V PAPERS LAID ON THE TABLE

Monday, August 7, 2017

The following papers were laid on the table on the dates noted below :

ക്രമ നമ്പർ	വർഷം	നമ്പർ	ഓർഡിനൻസിന്റെ പേര്		
1	2017	16	2017-ലെ കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ (കേരള അഡ്മിനിസ്ട്ടേറ്റീവ് ട്രൈബ്യൂണലിനെ സംബന്ധിച്ച ക്ലടുതൽ ചൂമതലകൾ) ഓർഡിനൻസ്		
2	2017	12	2017-ലെ കേരള മോട്ടോർ വാഹന നികതി ചൂമത്തൽ (ഭേദഗതി) ഓർഡിനൻസ്		
3	2017	11	2017-ലെ കേരള ചരക്കുസേവന നികതി ഓർഡിനൻസ്		
4	2017	7	2017-ലെ കേരള മെഡിക്കൽ വിദ്യാഭ്യാസം (സ്വകാര്യ മെഡിക്കൽ വിദ്യാഭ്യാസ സ്ഥാപനങ്ങളിലെ പ്രവേശനം ക്രമപ്പെടുത്തലും നിയന്ത്രിക്കലും) ഓർഡിനൻസ്		
5	2017	14	2017-ലെ കേരള മെഡിക്കൽ വിദ്യാഭ്യാസം (സ്വകാര്യ മെഡിക്കൽ വിദ്യാഭ്യാസ സ്ഥാപനങ്ങളിലെ പ്രവേശനം ക്രമപ്പെടുത്തലും നിയന്ത്രിക്കലും) ഓർഡിനൻസ്		
6	2017	8	2017-ലെ കേരള സഹകരണ സംഘ (ഭേദഗതി) ഓർഡിനൻസ്		
7	2017	17	2017-ലെ കേരള സഹകരണ സംഘ (ഭേദഗതി) ഓർഡിനൻസ്		
- 8	2017	13	2017-ലെ കേരള സംസ്ഥാന ഉന്നത വിദ്യാഭ്യാസ കൗൺസിൽ (ഭേദഗതി) ഓർഡിനൻസ്		
9	2017	9	2017-ലെ കേരള പഞ്ചായത്ത് രാജ് (ഭേദഗതി) ഓർഡിനൻസ്		
10	2017	10	2017-ലെ കേരള മനിസിപ്പാലിറ്റി (ഭേദഗതി) ഓർഡിനൻസ്		

11	2017	15	2017-ലെ കേരള റിയൽ എസ്റ്റേറ്റ് (നിയന്ത്രണവും വികസനവും) ആക്സ് റദ്ദാക്കൽ ഓർഡിനൻസ്	
12 ·	2017	18	2017-ലെ കേരള പഞ്ചായത്ത് രാജ് (ഭേദഗതി) ഓർഡിനൻസ്	
13	2017	19	2017-ലെ കേരള മുനിസിപ്പാലിറ്റി (ഭേദഗതി) ഓർഡിനൻസ്	

Tuesday, August 8, 2017

(i) ചട്ടം 166 (1) പ്രകാരുള്ള കടലാസുകൾ :

ക്രമ	എസ് .അർ .ഒ.	എസ് .ആർ .ഒ. വിജ്ഞാപനത്തിന്റെ		
നമ്പർ നമ്പർ	നമ്പർ	നമ്പർ	തീയതി	
1	180/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 738/2017/ഹോം	28-3-2017	
2	219/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1030/2017/ഹാം	24-4-2017	
3	220/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1033/2017/ഹോം	25-4-2017	
4	221/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1034/2017/ഹോം	25-4-2017	
5	228/2017	ജി.ഒ. (പി.)നമ്പർ 12/2017/ജിഎഡി.	28-4-2017	
6	236/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1035/2017/ഹോം	25-4-2017	
7	238/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 998/2017/ഹോം	21-4-2017	
8	265/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1094/2017/ഹോം	29-4-2017	
9	299/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1275/2017/ഹോം	22-5-2017	
10	300/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1282/2017/ഹോം	22-5-2017	
11	305/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1323/2017/ഹോം	29-5-2017	
12	306/2017	നമ്പർ 61646/എസ്എസ്എ 2/2015/ഹോം	1-6-2017	
13	315/2017	നമ്പർ 33555/എസ്എസ്എ 2/2016/ഹോം	8-6-2017	
. 14	318/2017	നമ്പർ 15421/എസ്എസ്എ 5/2017/ഹോം	8-6-2017	
15	320/2017	ഹോം എസ്എസ്എ 2/46/2017/ഹോം	15-6-2017	
16	327/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1283/2017/ഹോം	22-5-2017	
17	328/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1283/2017/ഹോം	22-5-2017	
. 18	329/2017	ജി.ഒ.(ആർറ്റി.) നമ്പർ 1283/2017/ഹോം	22-5-2017	
19	330/2017	ജി.ഒ.(എംഎസ്.) നമ്പർ 104/2017/ഹോം	22-5-2017	

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20	331/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 105/2017/ഹോം	22-5-2017
21	332/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 106/2017/ഹോം	22-5-2017
22	333/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 123/2017/ഹോം	13-6-2017
23	339/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 131/2017/ഹോം	20-6-2017
24	345/2017	ജി.ഒ. (പി.) നമ്പർ 7/2017/പി&എആർഡി.	9-6-2017
25	353/2017	നമ്പർ 150/സി1/2017/വിജ്.	29-6-2017
26	390/2017	നമ്പർ 29780/എസ്എസ്എ 2/2017/ഹോം	1-7-2017
27	391/2017	നമ്പർ 60903/എസ്എസ്എ 2/2016/ഹോം	1-7-2017
28	410/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1542/2017/ഹോം	14-6-2017
29	416/2017	ജി.ഒ.(എംഎസ്.) നമ്പർ 134/2017/ഹോം	23-6-2017
30	421/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1543/2017/ഹോം	14-6-2017
31	422/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1795/2017/ഹോം	13-7-2017
32	429/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 136/2017/ഹോം	24-6-2017
33	430/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1769/2017/ഹോം	11-7-2017
34	436/2017	ജി.ഒ. (പി.) നമ്പർ 17/2017/ജിഎഡി.	13-7-2017
35	448/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 146/2017/ഹോം	7-7-2017
36	449/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1857/2017/ഹോം	19-7-2017
37	450/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 1858/2017/ഹോം	19-7-2017
38	453/2017	നമ്പർ 77989/എസ്എസ്എ 2/2013/ഹോം	22-7-2017

(ii) വിവിധ സ്ഥാപനങ്ങളുടെ റിപ്പോർട്ടുകൾ:

ക്രമ	സ്ഥാപനം	റിപ്പോർട്ടിന്റെ		
നമ്പർ		വർഷം	സ്വഭാവം	
39	കേരള പബ്ലിക് സർവ്വീസ് കമ്മീഷൻ	2010-11	വാർഷിക റിപ്പോർട്ട്	
40	കേരള പണ്ണിക് സർവ്വീസ് കമ്മീഷൻ	2013-14	വാർഷിക റിപ്പോർട്ട്	
. 41	കേരള ലോകായുക്ത	2014	വാർഷിക ഭരണ റിപ്പോർട്ട്	

42	കേരള സ്റ്റേറ്റ് ഇൻഫർമേഷൻ ടെക്ലോളജി ഇൻഫ്രാസ്ടക്ചർ ലിമിറ്റഡ്	2010-11 മുതൽ 2014-15 വരെ	ഭരണ റിപ്പോർട്ട്
43	വിജിലൻസ് & ആന്റി കറപ്ഷൻ ബ്യൂറോ	2014-15	വാർഷിക ഭരണ റിപ്പോർട്ട്
44	തിരുവനന്തപുരം എൻക്വയറി കമ്മീഷണർ & സ്പെഷ്യൽ ജഡ്ജിയുടെ കാര്യാലയം	2016-17	പ്രവർത്തന റിപ്പോർട്ട്
45	മലയോര വികസന ഏജൻസി	2015-16	വാർഷിക ഭരണ റിപ്പോർട്ട്

(i) ചട്ടം 166(1) പ്രകാരമുള്ള കടലാസുകൾ:

ക്രമ	എസ്.ആർ .ഒ.	വിജ്ഞാപനത്തിന്റെ	
, നമ്പർ	നമ്പർ	നമ്പർ	തീയതി
46	216/2017	ജി.ഒ. (പി.) നമ്പർ 2/2017/സിഎഡി.	21-4-2017
47	340/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 89/2017/നിയമം	19-6-2017

(ii) വിവിധ സ്ഥാപനങ്ങളുടെ റിപ്പോർട്ടുകൾ: 🖉

ക്രമ	സ്ഥാപനം	റിപ്പോർട്ടിന്റെ		
നമ്പർ		വർഷം	സ്വഭാവം	
48	കണ്ണൂർ ജില്ലാ ലീഗൽ സർവ്വീസസ് അതോറിറ്റി	2012-13	പ്രത്യേക ആഡിറ്റ് റിപ്പോർട്ട്	
49	തിരുവനന്തപൂരം ജില്ലാ ലീഗൽ സർവ്വീസസ് അതോറിറ്റി	2014-15	പ്രത്യേക ആഡിറ്റ് റിപ്പോർട്ട്	
50	വാസ്ക വിദ്യാ ഗുരുകലം-ആറൻമുള	2015-16	ഭരണ റിപ്പോർട്ട്	
51	കേരള സംസ്ഥാന പിന്നോക്ക വിഭാഗ വികസന കോർപ്പറേഷൻ ലിമിറ്റഡ്	2009-10	വാർഷിക റിപ്പോർട്ട്	
52	കേരള സംസ്ഥാന പിന്നോക്ക വിഭാഗ വികസന കോർപ്പറേഷൻ ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ട്	
53	കേരള സംസ്ഥാന പരിവർത്തിത ക്രൈസ്ലവ ശൂപാർശിത വിഭാഗ വികസന കോർപ്പറേഷൻ ലിമിറ്റഡ്		വാർഷിക റിപ്പോർട്ടും കണക്കുകളും	
54	കേരള ഔദ്യോഗിക ഭാഷ (നിയമനിർമ്മാണ) കമ്മീഷൻ	2016-17	ഭരണ റിപ്പോർട്ട്	

ക്രമ	എസ്.ആർ.ഒ.	വിജ്ഞാപനത്തിന്റെ	
നമ്പർ	നമ്പർ	നമ്പർ	തീയതി
1	2	3	4
55	224/2017	ജി.ഒ. (പി) നമ്പർ 26/2017/ആർഡി.	26-4-2017
56	225/2017	ജി.ഒ. (ഹി) നമ്പർ 28/2017/ആർഡി.	27-4-2017
57	245/2017	ജി.ഒ. (പി) നമ്പർ 31/2017/ആർഡി.	8-5-2017
58	248/2017	ജി.ഒ. (പി) നമ്പർ 29/2017/ആർഡി.	2-5-2017
59	249/2017	ജി.ഒ. (പി) നമ്പർ 30/2017/ആർഡി.	2-5-2017
60	278/2017	ജി.ഒ. (പി) നമ്പർ 32/2017/ആർഡി.	16-5-2017
61	279/2017	ജി.ഒ. (പി) നമ്പർ 33/2017/ആർഡി.	16-5-2017
62	283/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 163/2017/ആർഡി.	22-5-2017
63	284/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 164/2017/ആർഡി.	22-5-2017
64	301/2017	സ.ഉ. (പി) നമ്പർ 34/2017/റവന്യ	30-5-2017
65	303/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 16/2017/ഹൗസിംഗ്.	30-5-2017
66 [,]	312/2017	ജി.ഒ. (പി) നമ്പർ 35/2017/ആർഡി.	30-5-2017
67	313/2017	ജി.ഒ. (പി) നമ്പർ 36/2017/ആർഡി.	30-5-2017
68	321/2017	ജി.ഒ. (പി) നമ്പർ 39/2017/ആർഡി.	6-6-2017
69	322/2017	ജി.ഒ. (പി) നമ്പർ 40/2017/ആർഡി.	6-6-2017
70	334/2017	ജി.ഒ. (പി) നമ്പർ 37/2017/ആർഡി.	5-6-2017
71	351/2017	ജി.ഒ. (പി) നമ്പർ 44/2017/ആർഡി.	17-6-2017
72	352/2017	ജി.ഒ. (പി) നമ്പർ 45/2017/ആർഡി.	17-6-2017
73	384/2017	സ.ഉ. (പി) നമ്പർ 46/2017/റവന്യ	24-6-2017
74	395/2017	ജി.ഒ. (പി) നമ്പർ 50/2017/ആർഡി.	5-7-2017
75	396/2017	ജി.ഒ. (പി) നമ്പർ 51/2017/ആർഡി.	5-7-2017
76	413/2017	ജി.ഒ. (ഫി) നമ്പർ 47/2017/ആർഡി.	27-6-2017
77	414/2017	ജി.ഒ. (പി) നമ്പർ 48/2017/ആർഡി.	27-6-2017
78	427/2017	ജി.ഒ. (പി) നമ്പർ 49/2017/ആർഡി.	5-7-2017

(i)ചട്ടം 166(1) പ്രകാരുള്ള കടലാസുകൾ:

(i) വിവിധ സ്ഥാപനങ്ങളുടെ റിപ്പോർട്ടുകൾ:

ക്രമ	സ്ഥാപനം	റിപ്പോർട്ടിന്റെ	
നമ്പർ		വർഷം	സ്വഭാവം
79	കേരള ഇറിഗേഷൻ ഇൻഫ്രാസ്ടക്ചർ ഡെവലപ്പ്മെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2013-14	വാർഷിക റിപ്പോർട്ട്

(i) ചട്ടം 166(1) പ്രകാരമുള്ള കടലാസുകൾ:

ക്രമ	എസ്.ആർ.ഒ.	വിജ്ഞാപനത്തിന്റെ	
നമ്പർ	നമ്പർ	നമ്പർ	തീയതി
80	158/2016	നമ്പർ 13372/ബി2/2015/ട്രാൻ.	18-2-2016
81	262/2017	ജി.ഒ. (പി) നമ്പർ 15/2017/ട്രാൻ.	15-5-2017
82	444/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 15/2017/എഫ്&പിഡി.	18-7-2017
83	465/2015	ജി.ഒ. (പി) നമ്പർ 125/2015/റ്റിഡി.	16-7-2015
. 84	177/2017	ജി.ഒ.(പി) നമ്പർ 11/2017/ഐഡി.	27-3-2017
85	250/2017	ജി.ഒ. (പി) നമ്പർ 41/2017/റ്റിഡി.	11-5-2017
86	251/2017	ജി.ഒ. (പി) നമ്പർ 42/2017/റ്റിഡി.	11-5-2017
87	268/2017	ജി.ഒ. (പി) നമ്പർ 44/2017/റ്റിഡി.	18-5-2017
88	273/2017	ജി.ഒ. (പി) നമ്പർ 45/2017/റ്റിഡി.	19-5-2017
89	274/2017	ജി.ഒ. (പി) നമ്പർ 46/2017/റ്റിഡി.	19-5-2017
90	275/2017	ജി.ഒ. (പി) നമ്പർ 47/2017/റ്റിഡി.	19-5-2017
91	290/2017	ജി.ഒ. (പി) നമ്പർ 64/2017/ഫിൻ.	16-5-2017
92	293/2017	ജി.ഒ. (പി) നമ്പർ 67/2017/ഫിൻ.	22-5-2017
93	294/2017	ജി.ഒ. (പി) നമ്പർ 68/2017/ഫിൻ.	22-5-2017
94	295/2017	ജി.ഒ. (ഫി) നമ്പർ 69/2017/ഫിൻ.	22-5-2017
95	296/2017	ജി.ഒ. (പി) നമ്പർ 70/2017/ഫിൻ.	22-5-2017
96	297/2017	ജി.ഒ. (പി) നമ്പർ 71/2017/ഫിൻ.	22-5-2017
97	302/2017	ജി.ഒ. (പി) നമ്പർ 73/2017/ഫിൻ.	25-5-2017
98	349/2017	ജി.ഒ. (പി) നമ്പർ 54/2017/റ്റിഡി.	27-6-2017

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99	354/2017	ജി.ഒ. (പി) നമ്പർ 56/2017/ടാക്ലസ്	30-6-2017
100	355/2017	ജി.ഒ. (പി) നമ്പർ 57/2017/ടാക്സസ്	30-6-2017
101	356/2017	ജി.ഒ. (പി) നമ്പർ 58/2017/ടാക്സ്	30-6-2017
102	357/2017	ജി.ഒ. (പി) നമ്പർ 59/2017/ടാക്സ്	30-6-2017
103	358/2017	ജി.ഒ. (പി) നമ്പർ 60/2017/ടാക്സ്	30-6-2017
104	359/2017	ജി.ഒ. (പി) നമ്പർ 61/2017/ടാക്ലസ്	30-6-2017
105	360/2017	ജി.ഒ. (പി) നമ്പർ 62/2017/ടാക്ലസ്	30-6-2017
106	361/2017	ജി.ഒ.(പി) നമ്പർ 63/2017/ടാക്ലസ്	30-6-2017
107	362/2017	ജി.ഒ. (പി) നമ്പർ 64/2017/ടാക്ലസ്	30-6-2017
108	363/2017	ജി.ഒ. (പി) നമ്പർ 65/2017/ടാക്സസ്	30-6-2017
109	364/2017	ജി.ഒ. (പി) നമ്പർ 66/2017/ടാക്ലസ്	30-6-2017
110	365/2017	ജി.ഒ. (പി) നമ്പർ 67/2017/ടാക്ലസ്	30-6-2017
111	366/2017	ജി.ഒ. (പി) നമ്പർ 68/2017/ടാക്സ്	30-6-2017
112	367/2017	ജി.ഒ. (പി) നമ്പർ 69/2017/ടാക്സ്	30-6-2017
113	368/2017	ജി.ഒ. (പി) നമ്പർ 70/2017/ടാക്സസ്	30-6-2017
114	369/2017	ജി.ഒ. (പി) നമ്പർ 71/2017/ടാക്ലസ്	30-6-2017
115	370/2017	ജി.ഒ. (പി) നമ്പർ 72/2017/ടാക്സ്	30-6-2017
116	371/2017	ജി.ഒ. (പി) നമ്പർ 73/2017/ടാക്സ്	30-6-2017
117	372/2017	ജി.ഒ. (പി) നമ്പർ 74/2017/ടാക്കസ്	30-6-2017
118	373/2017	ജി.ഒ. (പി) നമ്പർ 75/2017/ടാക്ലസ്	30-6-2017
119	374/2017	ജി.ഒ. (പി) നമ്പർ 76/2017/ടാക്സസ്	30-6-2017
120	375/2017	ജി.ഒ. (പി) നമ്പർ 77/2017/ടാക്ലസ്	30-6-2017
121	376/2017	ജി.ഒ. (പി) നമ്പർ 78/2017/ടാക്സ്	30-6-2017
122	377/2017	ജി.ഒ. (പി) നമ്പർ 79/2017/ടാക്കസ്	30-6-2017
123	378/2017	ജി.ഒ. (ഫി) നമ്പർ 80/2017/ടാക്ലസ്	30-6-2017
124	398/2017	ജി.ഒ. (പി) നമ്പർ 81/2017/റ്റിഡി.	6-7-2017
125	399/2017	ജി.ഒ. (പി) നമ്പർ 82/2017/റ്റിഡി.	6-7-2017
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126	400/2017	ജി.ഒ. (പി) നമ്പർ 83/2,017/റ്റിഡി.	6-7-2017
127	401/2017	ജി.ഒ. (പി) നമ്പർ 84/2017/റ്റിഡി.	6-7-2017
128	402/2017	ജി.ഒ. (പി) നമ്പർ 85/2017/റ്റിഡി.	6-7-2017
129	403/2017	ജി.ഒ. (പി) നമ്പർ 86/2017/റ്റിഡി.	6-7-2017
130	404/2017	ജി.ഒ. (പി) നമ്പർ 87/2017/റ്റിഡി.	6-7-2017

(ii) വിവിധ സ്ഥാപനങ്ങളുടെ റിപ്പോർട്ടുകൾ:

ക്രമ	സ്ഥാപനം	റിപ്പോർട്ടിന്റെ		
നമ്പർ	· · · · · · · · · · · · · · · · · · ·	വർഷം	സ്വഭാവം	
131	കംപ്ട്രോളർ & ഓഡിറ്റർ ജനറൽ ഓഫ് ഇന്ത്യ	2015-16	ഇക്കണോമിക് സെക്ടറുകളെ കുറിച്ച്	
132	കേരള സംസ്ഥാന ഓഡിറ്റ് വകപ്പ്	2003-04	തിരുത്തൽ സ്റ്റേറ്റ്മെന്റ നഗത്രർ ഗ്രാമ പഞ്ചായത്ത തിരുവനന്തപുരം ജില്ല	
133	കേരള സംസ്ഥാന ഓഡിറ്റ് വകപ്പ്	2005-06	തിരുത്തൽ സ്റ്റേറ്റ്മെന്റ പഴയ കന്നമ്മേൽ ഗ്രാ പഞ്ചായത്ത് തിരുവനന്തപുരം ജില്ല	
134	കേരള സംസ്ഥാന ഓഡിറ്റ് വകപ്പ്	2006-07	തിരുത്തൽ സ്റ്റേറ്റ്മെറ പാങ്ങോട് ഗ്രാമ പഞ്ചായത്ത് തിരുവനന്തപുരം ജില്ല	
135	കേരള കയർ തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്	2008-09	വാർഷിക റിപ്പോർട്ടു കണക്കകളം	
1	കേരള കയർ തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്	2012-13	വാർഷിക റിപ്പോർട്ടു കണക്കകളം	
	കേരള സ്റ്റേറ്റ് ഫിനാൻഷ്യൽ എന്റർപ്രൈസസ് ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ടു ഭരണ റിപ്പോർട്ടം	
138	ഫോം മാറ്റിംഗ്സ് (ഇന്ത്യ) ലിമിറ്റഡ്	2013-14	വാർഷിക റിപ്പോർട്ടും കണക്കുകളം	
	കേരള ലാന്റ് ഡെവലപ്മെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2009-10	വാർഷിക റിപ്പോർട്ടും കണക്കുകളം	
	കേരള സംസ്ഥാന കർഷക കടാശ്വാസ കമ്മീഷൻ	2015-16	വാർഷിക റിപ്പോർട്ട്	

ക്രമ	എസ് .ആർ .ഒ.	വിജ്ഞാപനത്തിന്റെ		
നമ്പർ	നമ്പർ	നമ്പർ	തീയതി	
1	2	3	4	
141		ജി.ഒ. (പി) നമ്പർ 10/2016/എസ്ജെഡി.	20-8-2016	
142	639/2016	ജി.ഒ. (പി) നമ്പർ 27/2016/എച്ച്&എഫ്ഡബ്ലുഡി.	29-9-2016	
143	63/2017	ജി.ഒ. (പി) നമ്പർ 2/2017/എച്ച്&എഫ്ഡബ്ല്യഡി.	18-1-2017	
144	281/2017	ജി.ഒ. (പി) നമ്പർ 10/2017/എസ്ജെഡി.	25-5-2017	
145	304/2017	ജി.ഒ. (പി) നമ്പർ 25/2017/എച്ച്&എഫ്ഡബ്ലുഡി.	1-6-2017	
146	393/2017	ജി.ഒ. (പി) നമ്പർ 27/2017/എച്ച്&എഫ്ഡബ്ലൂഡി.	9-6-2017	

് (i) ചട്ടം 166(1) പ്രകാരമുള്ള കടലാസുകൾ:

(ii) വിവിധ സ്ഥാപനങ്ങളുടെ റിപ്പോർട്ടുകൾ:

ക്രമ			റിപ്പോർട്ടിന്റെ
നമ്പർ		വർഷം	സ്വഭാവം
147	കേരള വനിതാ കമ്മീഷൻ	2014-15	വാർഷിക റിപ്പോർട്ട്
148	കേരള സംസ്ഥാന ബാലാവകാശ സംരക്ഷണ കമ്മീഷൻ	2015-16	വാർഷിക റിപ്പോർട്ട്
149	പ്രതീക്ഷാ ബസ് ഷെൽട്ടേഴ്ല് കേരള ലിമിറ്റഡ്	2015-16	വാർഷിക കണക്കൾ

(i) ചട്ടം 166(1) പ്രകാരമുള്ള കടലാസുകൾ :

ക്രമ	എസ് .ആർ .ഒ.	വിജ്ഞാപനത്തിന്റെ	
നമ്പർ	നമ്പർ	നമ്പർ	തീയതി
150	89/2017	ജി.ഒ. (പി) നമ്പർ 8/2017/റ്റിഡി.	18-2-2017
151	90/2017	ജി.ഒ. (പി) നമ്പർ 9/2017/റ്റിഡി.	18-2-2017
152	159/2017	ജി.ഒ. (പി) നമ്പർ 18/2017/എൽബിആർ.	20-3-2017
153	160/2017	ജി.ഒ. (പി) നമ്പർ 19/2017/എൽബിആർ.	20-3-2017

154	253/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 32/2017/എൽബിആർ.	9-5-2017
155	254/2017	ജി.ഒ. (പി) നമ്പർ 36/2017/എൽബിആർ.	9-5-2017
156	255/2017	ജി.ഒ. (പി) നമ്പർ 37/2017/എൽബിആർ.	9-5-2017
157	257/2017	ജി.ഒ. (പി) നമ്പർ 39/2017/എൽബിആർ.	9-5-2017
158	267/2017	ജി.ഒ. (പി) നമ്പർ 42/2017/എൽബിആർ.	10-5-2017
159	271/2017	ജി.ഒ. (പി) നമ്പർ 41/2017/എൽബിആർ.	10-5-2017
160	272/2017	ജി.ഒ. (പി) നമ്പർ 44/2017/എൽബിആർ.	19-5-2017
161	280/2017	ജി.ഒ. (പി) നമ്പർ 40/2017/എൽബിആർ.	10-5-2017
162	289/2017	ജി.ഒ. (പി) നമ്പർ 45/2017/എൽബിആർ.	24-5-2017
163	307/2017	സ.ഉ. (അച്ചടി) നമ്പർ 46/2017/തൊഴിൽ.	29-5-2017
164	308/2017	സ.ഉ. (അച്ചടി) നമ്പർ 47/2017/തൊഴിൽ.	29-5-2017
165	316/2017	ജി.ഒ. (പി) നമ്പർ 49/2017/എൽബിആർ.	30-5-2017
166	317/2017	ജി.ഒ. (ഫി) നമ്പർ 51/2017/എൽബിആർ.	5-6-2017
167	326/2017	ജി.ഒ. (പി) നമ്പർ 48/2017/എൽബിആർ.	29-5-2017
168	335/2017	ജി.ഒ. (പി) നമ്പർ 56/2017/എൽബിആർ.	12-6-2017
169	336/2017	ജി.ഒ. (പി) നമ്പർ 57/2017/എൽബിആർ.	14-6-2017
170	338/2017	ജി.ഒ. (പി) നമ്പർ 59/2017/എൽബിആർ.	16-6-2017
171	341/2017	സ.ഉ. (അച്ചടി) നമ്പർ 53/2017/തൊഴിൽ.	7-6-2017
172	343/2017	ജി.ഒ. (പി) നമ്പർ 52/2017/റ്റിഡി.	23-6-2017
173	347/2017	ജി.ഒ. (പി) നമ്പർ 62/2017/എൽബിആർ.	21-6-2017
174	388/2017	ജി.ഒ. (പി) നമ്പർ 63/2017/എൽബിആർ.	25-6-2017
175	389/2017	സ.ഉ. (അച്ചടി) നമ്പർ 61/2017/തൊഴിൽ.	18-6-2017
176	394/2017	ജി.ഒ. (പി) നമ്പർ 60/2017/എൽബിആർ.	18-6-2017
177	415/2017	ജി.ഒ. (പി) നമ്പർ 65/2017/എൽബിആർ.	4-7-2017

(ii) വിവിധ സ്ഥാപനങ്ങളുടെ റിപ്പോർട്ടുകൾ :

ക്രമ	സ്ഥാപനം		റിപ്പോർട്ടിന്റെ		
നമ്പർ	•		വർഷം	സ്വഭാവം	
178	കേരള കൈത്തറി തൊഴിലാളി	ക്ഷേമനിധി	2013-14	വാർഷിക	
	ബോർഡ്	1. 1.		റിപ്പോർട്ടും ഓഡിറ്റ്	
			· .	റിപ്പോർട്ടും	
179	കേരള അബ്കാരി തൊഴിലാളി	ക്ഷേമന്നിധി	2013-14	ഭരണ	
	ബോർഡ്			റിപ്പോർട്ടും ഓഡിറ്റ്	
				റിപ്പോർട്ടും	
180	കേരള മോട്ടോർ തൊഴിലാളി	ക്ഷേമനിധി	2013-14	ഭരണ	
	ബോർഡ്			റിപ്പോർട്ടം ഓഡിറ്റ്	
				റിപ്പോർട്ടും	
181	കേരള ചുമട്ടുതൊഴിലാളി ക്ഷേമനിധി	ബോർഡ്	2015-16	പ്രവർത്തന	
	· ·			റിപ്പോർട്ടും ഓഡിറ്റ്	
	-			റിപ്പോർട്ടും	
182	കേരള തയ്യൽ തൊഴിലാളി	ക്ഷേമനിധി	2015-16	ഭരണ	
	ബോർഡ്			റിപ്പോർട്ടും ഓഡിറ്റ്	
i				റിപ്പോർട്ടും	

(i) ചട്ടം 166(1) പ്രകാരമുള്ള കടലാസുകൾ :

ക്രമ	എസ് .ആർ .ഒ.	വിജ്ഞാപനത്തിന്റെ		
നമ്പർ	നമ്പർ	നമ്പർ	തീയതി	
183	417/2017	സ.ഉ. (പി) നമ്പർ 3/2017/ ഭ.പൊ.വി.വ.	28-6-2017	
184	-	എഫ്സിഎസ്ഡി-ഡി1/84/2017-എഫ്സിഎസ്ഡി	3-6-2017	

(ii) വിവിധ സ്ഥാപനങ്ങളുടെ റിപ്പോർട്ടുകൾ :

ക്രമ നമ്പർ	സ്ഥാപനം	റിപ്പോർട്ടിന്റെ		റിപ്പോർട്ടിന്റെ
			വർഷം	സ്വഭാവം
185	കേരള സ്റ്റേറ്റ് സിവിൽ കോർപ്പറേഷൻ ലിമിറ്റഡ്	സപ്ലൈസ്	2013-14	വാർഷിക റിപ്പോർട്ട്

ക്രമ	എസ് .ആർ .ഒ.	വിജ്ഞാപനത്തിന്റെ	· · · · · · · · · · · · · · · · · · ·
നമ്പർ	നമ്പർ	നമ്പർ	തീയതി
186	244/2017	ജി.ഒ. (പി) നമ്പർ 21/2017/കോ-ഓപ്.	28-4-2017
187	258/2017	ജി.ഒ. (പി) നമ്പർ 27/2017/കോ-ഓപ്.	11-5-2017
188	263/2017	ജി.ഒ. (പി) നമ്പർ 26/2017/കോ-ഓപ്.	9-5-2017
189	276/2017	ജി.ഒ. (പി) നമ്പർ 24/2017/കോ-ഓപ്.	4-5-2017
190	286/2017	ജി.ഒ. (പി) നമ്പർ 29/2017/കോ-ഓപ്.	19-5-2017
191	287/2017	ജി.ഒ. (പി) നമ്പർ 22/2017/കോ-ഓപ്.	3-5-2017
192	325/2017	ജി.ഒ. (പി) നമ്പർ 32/2017/കോ-ഓപ്.	1-6-2017
193	385/2017	ജി.ഒ. (പി) നമ്പർ 30/2017/കോ-ഓപ്.	26-5-2017
194	386/2017	ജി.ഒ. (പി) നമ്പർ 31/2017/കോ-ഓപ്.	29-5-2017
195	437/2017	ജി.ഒ. (പി) നമ്പർ 34/2017/കോ-ഓപ്.	1-7-2017
196	439/2017	ജി.ഒ. (പി) നമ്പർ 36/2017/കോ-ഓപ്.	10-7-2017

(i) ചട്ടം 166(1) പ്രകാരമുള്ള കടലാസുകൾ:

(ii) വിവിധ സ്ഥാപനങ്ങളുടെ റിപ്പോർട്ടകൾ :

ക്രമ നമ്പർ	സ്ഥാപനം	റിപ്പോർട്ടിന്റെ		
		വർഷം	സ്വഭാവം	
197	കേരള ടൂറിസം ഇൻഫ്രാസൂക്ചർ ലിമിറ്റഡ്	2013-14	വാർഷിക റിപ്പോർട്ടും കണക്കുകളും	
198	മലബാർ ദേവസ്വം ബോർഡ്	2013-14	ഭരണ റിപ്പോർട്ട്	

(i) ചട്ടം 166(1) പ്രകാരുള്ള കടലാസുകൾ:

ക്രമ	എസ് .ആർ .ഒ.	വിജ്ഞാപനത്തിന്റെ	
നമ്പർ	നമ്പർ	നമ്പർ	തീയതി
199	211/2017	സ.ഉ.(അച്ചടി) നമ്പർ 02/2017/കാ.യു.വ.	21-4-2017
200	309/2017	ജി.ഒ.(പി) നമ്പർ 20/2017/ഐഡി.	1-6-2017
201	443/2017	സ.ഉ. (അച്ചടി) നമ്പർ 3/2017/കാ.യു.വ.	19-7-2017

(ii) വിവിധ സ്ഥാപനങ്ങളുടെ റിപ്പോർട്ടുകൾ :

1			
ക്രമ	സ്ഥാപനം	റിപ്പോർട്ടിന്റെ	
നമ്പർ		വർഷം	സ്വഭാവം
202	ട്രാൻസ്പോർമേഴ്ല് & ഇലക്ടിക്കൽസ് കേരള ലിമിറ്റഡ്	2015-16	വാർഷിക റിപ്പോർട്ട്
203	ആട്ടോകാസ്റ്റ് ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ട്
204	മെറ്റൽ ഇൻഡസ്ലീസ് ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ടും കണക്കകളം
205	കേരള മിനറൽസ് & മെറ്റൽസ് ലിമിറ്റഡ്	2015-16	വാർഷിക റിപ്പോർട്ട്
206	കേരള സ്റ്റേറ്റ് ഡ്രഗ്സ് & ഫാർമസ്യൂട്ടിക്കൽസ് ലിമിറ്റഡ്	2015-16	വാർഷിക റിപ്പോർട്ട്

(i) ചട്ടം 166(1) പ്രകാരമുള്ള കടലാസുകൾ :

ക്രമ നമ്പർ	എസ്.ആർ.ഒ. നമ്പർ	വിജ്ഞാപനത്തിന്റെ	······································
	-	നമ്പർ	തീയതി
207	266/2017	ജി.ഒ.(പി) നമ്പർ 11/2017/എഫ്&പിഡി.	17-5-2017
208	314/2017	ജി.ഒ.(പി) നമ്പർ 12/2017/എഫ്&പിഡി.	9-6-2017
209	350/2017	ജി.ഒ.(പി) നമ്പർ 13/2017/എഫ്&പി.	15-6-2017

(ii) വിവിധ സ്ഥാപനങ്ങളുടെ റിപ്പോർട്ടുകൾ :

ക്രമ	സ്ഥാപനം	റിപ്പോർട്ടിന്റെ	
നമ്പർ		വർഷം	സ്വഭാവം
210	കേരള സംസ്ഥാന കശ്യുവണ്ടി വികസന കോർപ്പറേഷൻ ലിമിറ്റഡ്	2011-12	വാർഷിക റിപ്പോർട്ടും കണക്കകളം
- 211	തുഞ്ചത്തെഴുത്തച്ഛൻ മലയാള സർവ്വകലാശാല	2015-16	വാർഷിക റിപ്പോർട്ട്
212	കണ്ണൂർ സർവ്വകലാശാല	2015-16	വാർഷിക കണക്കകൾ
213	കേരള സർവ്വകലാശാല	2016	വാർഷിക റിപ്പോർട്ട്

(i) ചട്ടം 166(1) പ്രകാരമുള്ള കടലാസുകൾ :

ക്രമ എസ്.ആർ.ഒ.		വിജ്ഞാപനത്തിന്റെ	
നമ്പർ	നമ്പർ	നമ്പർ	തീയതി
214	381/2017	ജി.ഒ.(പി) നമ്പർ 3/2017/എഫ്&ഡബ്ലൂഎൽഡി.	17-6-2017
215	382/2017	ജി.ഒ.(പി) നമ്പർ 4/2017/എഫ്&ഡബ്ലൂഎൽഡി.	17-6-2017
216	383/2017	ജി.ഒ.(പി) നമ്പർ 5/2017/എഫ്&ഡബ്ലൂഎൽഡി.	17-6-2017
217	95/2017	സ.ഉ.(അച്ചടി) നമ്പർ 9/2017/ത.സ്വ.ഭ.വ.	14-2-2017
218	241/2017	ജി.ഒ.(പി) നമ്പർ 23/2017/എൽഎസ്ജിഡി.	25-4-2017
219	259/2017	സ.ഉ.(അച്ചടി) നമ്പർ 26/2017/ത.സ്വ.ഭ.വ.	8-5-2017
220	260/2017	സ.ഉ.(അച്ചടി) നമ്പർ 27/2017/ത.സ്വ.ഭ.വ.	8-5-2017
221	261/2017	സ.ഉ.(അച്ചടി) നമ്പർ 28/2017/ത.സ്വ.ഭ.വ.	8-5-2017
222	291/2017	ജി.ഒ.(പി) നമ്പർ 25/2017/എൽഎസ്ജിഡി.	5-5-2017
223	292/2017	ജി.ഒ.(പി) നമ്പർ 30/2017/എൽഎസ്ജിഡി.	9-5-2017
224	310/2017	സ.ഉ.(അച്ചടി) നമ്പർ 33/2017/ത.സ്വ.ഭ.വ.	31-5-2017
225	311/2017	സ.ഉ.(അച്ചടി) നമ്പർ 34/2017/ത.സ്വ.ഭ.വ.	2-6-2017
226	348/2017	ജി.ഒ.(പി) നമ്പർ 35/2017/എൽഎസ്ജിഡി.	9-6-2017
227	412/2017	ജി.ഒ.(പി) നമ്പർ 38/2017/എൽഎസ്ജിഡി.	13-6-2017
228	425/2017	ജി.ഒ.(പി) നമ്പർ 36/2017/എൽഎസ്ജിഡി.	15-6-2017
229	426/2017	ജി.ഒ.(പി) നമ്പർ 45/2017/എൽഎസ്ജിഡി.	12-7-2017
230	440/2017	ജി.ഒ.(പി) നമ്പർ 37/2017/എൽഎസ്ജിഡി.	9-6-2017
231	446/2017	ജി.ഒ.(പി) നമ്പർ 40/2017/എൽഎസ്ജിഡി.	16-6-2017

1247/2018.

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232	447/2017	ജി.ഒ.(പി) നമ്പർ 46/2017/എൽഎസ്ജിഡി.	13-6-2017
233	77/2017	ജി.ഒ.(പി) നമ്പർ 1/2017/പിഡി.	28-1-2017
234	237/2017	ജി.ഒ.(പി) നമ്പർ 3/2017/പിഡി.	11-4-2017
235	-	58/എഡി(ലോ)/കെഎസ്ഇആർസി/2016/	24-1-2017
	<u> </u>	കെഎസ്ഇആർസി	
236	-	17-4-2017 ലെ കേരള സ്റ്റേറ്റ് ഇലക്ടിസിറ്റി റഗ്രലേറ്ററി കമ്മീഷന്റെ 1007/എഫ്&റ്റി/	
	· .	കെഎസ്ഇആർസ1/2016-ാം നമ്പർ ഉത്തരവ	
		പ്രകാരമുള്ള വിജ്ഞാപനം	• •

(ii) വിവിധ സ്ഥാപനങ്ങളുടെ റിപ്പോർട്ടുകൾ:

ക്രമ നമ്പർ	സ്ഥാപനം	റിപ്പോർട്ടി	ന്റെ
		വർഷം	സ്വഭാവം
237	കേരള സ്റ്റേറ്റ് ഇലക്ടിസിറ്റി ബോർഡ്	2013-14 (31-10- 2013 വരെയുള്ളത്)	വാർഷിക കണക്കകൾ

குவ	ആക്സിന്റെ				
നമ്പർ	വർഷം	നമ്പർ	പേര്		
238	2017	7	2017-ലെ കേരള ധനവിനിയോഗ (2-ാം) നമ്പർ)ആക്ക്		
239	2017	8	2017-ലെ മലയാള ഭാഷാപഠന ആക്ല്		
240	2017	9	2017-ലെ മദ്രാസ് ഹിന്ദ മത ധർമ്മ എൻഡോവ്മെന്റകൾ (ഭേദഗതി) ആക്ല്		
241	2017	10	2017-ലെ കേരള ധനവിനിയോഗ (3-ാം) നമ്പർ)ആക്ക്		
242	2017	11	2017-ലെ കേരള ഫിനാൻസ് ആക്ക്		

വീണ്ടും മേശപ്പറത്തവയ്യന്നു :

குമ	എസ്.ആർ .ഒ. വിജ്ഞാപനത്തിന്റെ		
നമ്പർ	നമ്പർ	നമ്പർ	തീയതി
1	155/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 186/2017/ഹോം	25-1-2017
2	178/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 709/2017/ഹോം	25-3-2017
3	179/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 710/2017/ഹോം	25-3-2017
4	183/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 77/2017/ഹോം	7-4-2017
5	209/2017	ജി.ഒ. (ആർറ്റി.) നമ്പർ 766/2017/ഹോം	30-3-2017
6	210/2017	ജി.ഒ. (പി.) നമ്പർ 282/2016/ഹോം	8-11-2016
7	227/2017	നമ്പർ 60903/എസ്എസ്എ 2/2016/ഹോം	3-5-2017
8	232/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 2/2017/പിഎഡി.	21-4-2017
9	233/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 3/2017/പിഎഡി.	22-4-2017
10	234/2017	ജി.ഒ. (എംഎസ്.) നമ്പർ 4/2017/പിഎഡി.	22-4-2017
11	വിജ്ഞാപനം	നമ്പർ 373/ഡ1/2017/കെൽസ	6-3-2017
12	207/2017	ജി.ഒ. (പി) നമ്പർ 31/2017/റ്റിഡി.	19-4-2017
13	208/2017	ജി.ഒ. (പി) നമ്പർ 32/2017/റ്റിഡി.	19-4-2017
14	252/2017	ജി.ഒ. (പി) നമ്പർ 43/2017/റ്റിഡി.	11-5-2017
15	720/2016	ജി.ഒ. (പി) നമ്പർ 104/2016/നി.വ.	26-11-2016
16	198/2017	ജി.ഒ. (പി) നമ്പർ 29/2017/റ്റിഡി.	18-4-2017
17	199/2017	ജി.ഒ. (പി) നമ്പർ 30/2017/റ്റിഡി.	18-4-2017
18	200/2017	ജി.ഒ. (പി) നമ്പർ 33/2017/റ്റിഡി.	20-4-2017
19	201/2017	ജി.ഒ. (പി) നമ്പർ 34/2017/റ്റിഡി.	20-4-2017

214/2017	ജി.ഒ. (പി) നമ്പർ 37/2017/റ്റിഡി.	26-4-2017
204/2017	ജി.ഒ. (പി) നമ്പർ 25/2017/എൽബിആർ.	11-4-2017
206/2017	ജി.ഒ. (പി) നമ്പർ 27/2017/എൽബിആർ.	11-4-2017
217/2017		26-4-2017
229/2017		3-5-2017
230/2017		6-5-2017
231/2017		6-5-2017
240/2017		8-5-2017
242/2017		6-5-2017
243/2017		9-5-2017
256/2017		9-5-2017
129/2017		15-2-2017
197/2017		3-3-2017
222/2017		2-3-2017
74/2017		30-1-2017
210/2015		4-4-2015
149/2017		24-3-2017
203/2017		24-3-2017
205/2017		24-3-2017
215/2017	ജി.ഒ. (പി) നമ്പർ 1186/2017/എൽഎസ്ജിഡി.	18-4-2017
	204/2017 206/2017 217/2017 229/2017 230/2017 231/2017 240/2017 242/2017 242/2017 243/2017 256/2017 129/2017 197/2017 222/2017 74/2017 210/2015 149/2017 203/2017 205/2017	204/2017 ജി.ഒ. (л)) നമ്പർ 25/2017/എൽബിആർ. 206/2017 ജി.ഒ. (л)) നമ്പർ 27/2017/എൽബിആർ. 217/2017 ജി.ഒ. (л)) നമ്പർ 30/2017/എൽബിആർ. 229/2017 ജി.ഒ. (л)) നമ്പർ 30/2017/എൽബിആർ. 230/2017 ജി.ഒ. (л)) നമ്പർ 33/2017/എൽബിആർ. 230/2017 ജി.ഒ. (л)) നമ്പർ 38/2017/റ്റിഡി. 231/2017 ജി.ഒ. (л)) നമ്പർ 38/2017/റ്റിഡി. 240/2017 ജി.ഒ. (л)) നമ്പർ 34/2017/റ്റിഡി. 240/2017 ജി.ഒ. (л)) നമ്പർ 34/2017/എൽബിആർ. 242/2017 ജി.ഒ. (л)) നമ്പർ 34/2017/എൽബിആർ. 243/2017 ജി.ഒ. (л)) നമ്പർ 38/2017/എൽബിആർ. 256/2017 ജി.ഒ. (л)) നമ്പർ 10/2017/കാംഓപ്. 197/2017 ജി.ഒ. (л)) നമ്പർ 12/2017/കോംഓപ്. 222/2017 ജി.ഒ. (л)) നമ്പർ 12/2017/കോംഓപ്. 210/2015 സ.ഉ. (കൈ) നമ്പർ 12/2017/എൽഎസ്ജിഡി. 210/2015 ജി.ഒ. (л)) നമ്പർ 15/2017/എൽഎസ്ജിഡി. 203/2017 ജി.ഒ. (л)) നമ്പർ 16/2017/എൽഎസ്ജിഡി. 205/2017 ജി.ഒ. (л)) നമ്പർ 17/2017/എൽഎസ്ജിഡി.

Wednesday, August 9, 2017

Under Rule 47 (2)

നിയമസഭ	സമ്മേളനം	ചോദ്യനമ്പർ
(1)	(2)	(3)
13	10	1302
13	11	2433, 3857, 7125
13	12	2405, 2796, 3293
13	15	130

16	201, 1339, 1580
1	262, 1043, 1053, 1258, 1367, 1623
2	913, 2192, 2614, 2725, 3120, 4177,
	4375, 5168, 5472, 5594, 5662, 6199,
	6470, 6656
4	43, 46, 93, 123, 164, 189, 199, 211, 391,
	422, 430, 603, 796, 828, 1025, 1255,
	1357, 1723, 1732, 1879, 1882, 1907,
i -	1927, 1943, 2005, 2030, 2084, 2400,
	2824, 3005, 3314, 3334, 3356, 3449,
	3496, 3518, 3519, 3792, 3561, 3632,
•	3649, 4023, 4054,
5	23, 26, 28, 51, 74, 88, 101, 110, 111, 120,
	135, 138, 139, 144, 161, 167, 168, 174, 179,
	181, 187, 199, 201, 202, 203, 204, 205,
· ·	210, 211, 218, 220, 244, 293, 343, 418,
	440, 450, 775, 788, 978, 990, 1011, 1025,
	1026, 1199, 1200, 1261, 1285, 1288, 1298,
	1310, 1340, 1356, 1368, 1384, 1416, 1436,
	1440, 1458, 1482, 1502, 1511, 1515, 1519,
	1522, 1535, 1536, 1563, 1569, 1571, 1573,
	1574, 1582, 1585, 1610, 1620, 1623, 1627,
	1686, 1768, 1806, 1851, 1888, 2187, 2193,
£ 1	2235, 2272, 2314, 2372, 2437, 2709
•	2715, 2735, 2861, 2868, 2870, 2878,
· · · · ·	2914, 2919, 2923, 2924, 2970, 2978,
	2979, 2999, 3003, 3005, 3172, 3779,
· · ·	3799, 3859, 3959, 4217, 4497, 4527,
- · · · · · · · · · · · · · · · · · · ·	5282, 5475, 5513, 5516, 5536, 5667.
	2

Tuesday, August 22, 2017 Under Rule 236 (6)

ധനാഭ്യർത്ഥന നമ്പർ	വാർഷിക പ്രവർത്തന റിപ്പോർട്ടിനെ വിശദാംശം	
	സാമ്പത്തിക വർഷം	വകപ്പ്/സ്ഥാപനം
IIസംസ്ഥാന ഭരണത്തലവന്മാർ, മന്ത്രിമാർ, ആസ്ഥാന ഉദ്യോഗസ്ഥൻമാർ	2016-2017	ആസൂത്രണ സാമ്പത്തികകാര്യ (സി. പി. എ. യൂ.) വകപ്പ്

IV—തെരഞ്ഞെടുപ്പുകൾ	2016-2017	ഇലക്ഷൻ വകുപ്പ്
XIVസ്റ്റേഷനറിയും അച്ചടിയും മറ്റ ഭരണപരമായ സർവ്വീസുകളും	2016-2017	ഇന്ത്യൻ ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് പബ്ലിക് അഡ്മിനിസ്കേഷൻ
		പൊത്തഭരണ (സ്പെഷ്യൽ എ) വകപ്പ്
XVI—പെൻഷന്രം പലവകയും	2016-2017	കായിക യുവജനകാര്യ വകപ്പ്
XVII—വിദ്യാഭ്യാസം, കായികവിനോദം, കല, സംസ്കാരം	2016-2017	പൊത്രഭരണ (സർവീസസ്-ഡി) വകപ്പ്
XXI—ഭവന നിർമ്മാണം	2015-2016	ആസൂത്രണ സാമ്പത്തികകാര്യ വകപ്പ്
XXIV—-തൊഴിലും തൊഴിലാളി ക്ഷേമവും പ്രവാസിക്ഷേമവും	2016-2017	നോർക്ക
XXVIII—പലവക സാമ്പത്തിക സർവ്വീസുകൾ	2015-2016	സാമ്പത്തിക സ്ഥിതിവിവരക്കണക്ക് വകപ്പ്
		സെന്റർ ഫോർ ഡെവലപ്മെന്റ് സ്റ്റഡീസ്
XXIX— _{ക്രഷി}	2016-2017	കേരള സംസ്ഥാന ഭ്രവിനിയോഗ ബോർഡ്
	2015-2016	സാമ്പത്തിക സ്ഥിതിവിവരക്കണക്ക് വകപ്പ്
XXXVIIവ്യവസായങ്ങൾ	2015-2016	സാമ്പത്തിക സ്ഥിതിവിവരക്കണക്ക് വകപ്പ്
XLI—ഗതാഗതം	2014-2015	
	2015-2016	ഗതാഗത വകപ്പ്

· · · · · · · · · · · · · · · ·		
XLV—പലവക വായ്യകളും മൻകൂറുകളും	2016-2017	പൊത്രഭരണ (സ്പെഷ്യൽ-സി വകപ്പ്
II—സംസ്ഥാന ഭരണത്തലവന്മാർ, മന്ത്രിമാർ, ആസ്ഥാന ഉദ്യോഗസ്ഥന്മാർ	2016-2017	പാർലമെന്ററികാര്യ വകപ്പ്
XXVപട്ടികജാതി/പട്ടികവർഗ്ഗ/മറ്റ് പിന്നോക്ക വിഭാഗങ്ങൾ എന്നിവരുടെ ക്ഷേമം	2015-2016	പട്ടികജാതി വികസന വകപ്പ്
XVI—പെൻഷന്ദം പലവകയും	2016-2017	റവനു (ബി) വകപ്പ്
XXVIIIപലവക സാമ്പത്തിക സർവ്വീസുകൾ	2016-2017	റവന്യൂ വകപ്പ്
IVതെരഞ്ഞെടുപ്പുകൾ	2015-2016	കേരള സംസ്ഥാന തെരഞ്ഞെടുപ്പ് കമ്മീഷൻ
	2016-2017	
XXV—പട്ടികജാതി/പട്ടികവർഗ്ഗ/ മറ്റ് പിന്നോക്ക വിഭാഗങ്ങൾ/ ന്യൂനപക്ഷ വിഭാഗങ്ങൾ എന്നിവരുടെ ക്ഷേമം	2016-2017	തദ്ദേശസ്വയംഭരണ (ന്യൂനപക്ഷ ക്ഷേമ വകപ്പ്)
XXXVII—വ്യവസായങ്ങൾ	2014- 2015	കാപെക്ല്
XXXVII-—വൃവസായങ്ങൾ	2014- 2015	കേരള ഖാദി ഗ്രാമവ്യവസായ ബോർഡ്, കാഡ്കോ, എച്ച്.ഡി.സി.കെ., കെ. എസ്.ബി.സി. സുരഭി
	2015-2016	സ്റ്റീൽ ഇൻഡസ്ട്രിയൽസ് കേരള ലിമിറ്റഡ്
	2016-2017	കേരള ഇലക്ടിക്കൽ ആന്റ് അലൈഡ് എഞ്ചിനീയറിംഗ് കമ്പനി ലിമിറ്റഡ്
V—കാർഷികാദായ നികതിയും വിൽപ്പന നികതിയും	2015-2016	ഇലക്ടിക്കൽ ഇൻസ്പെക്ടറേറ്റ് വകപ്പ്

XXXIV—വനം	2016-2017	വനം വന്യജീവി വകപ്പ്
XVII—വിദ്യാഭ്യാസം, കായികവിനോദം, കല, സംസ്കാരം	2015-2016	ഉന്നതവിദ്യാഭ്യാസ വകപ്പ്
XXIXകൃഷി	2016-2017	കേരള ലാന്റ് ഡെവലപ്മെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡ്
XXIV—തൊഴിലും തൊഴിലാളിക്ഷേമവും പ്രവാസിക്ഷേമവും	2016-2017	ധനകാര്യ വകപ്പ്
XXVIII—പലവക സാമ്പത്തിക കാര്യങ്ങൾ	2016-2017	ധനകാര്യ വകപ്പ്
	2016-2017	ധനകാര്യ വകപ്പ്

Wednesday, August 23, 2017

ചട്ടം 166 (1) പ്രകാരമുള്ള കടലാസുകൾ:

ക്രമ നമ്പർ	എസ്.ആർ.ഒ.	വിജ്ഞാപനത്തിന്റെ	വിജ്ഞാപനത്തിന്റെ		
		നമ്പർ	തീയതി	പത്രികസഹിത മാണോയെന്ന്	
1	734/2016	ജി. ഒ. (ഫി.) നമ്പർ 30/2016/പി& എആർഡി.	3-12-2016	അതെ	
2	379/2017	ജി. ഒ. (ആർറ്റി.)നമ്പർ 1544/2017/ഹോം.	14-6-2017	അല്ല	
3		ജി.ഒ.(എംഎസ്.) നമ്പർ 138/2017/ഹോം.	29-6-2017	അല്ല	
4		ജി.ഒ.(എംഎസ്.) നമ്പർ 139/2017/ഹോം.	29-6-2017	അല്ല	
[.] 5		ജി.ഒ.(എംഎസ്.) നമ്പർ 140/2017/ഹോം.	29-6-2017	അല്ല	
6	420/2017	ജി.ഒ.(ആർറ്റി.) നമ്പർ 1522/2017/ഹോം.	12-6-2017	അല്ല	
7	456/2017	നമ്പർ വിജ്.സി3/6/2017-I/വിജ്.	21-7-2017	അല്ല	

8	457/2017	നമ്പർ വിജ്.സി3/6/2017-II/വിജ്.	21-7-2017	അല്ല
9	458/2017	നമ്പർ വിജ്.സി3/6/2017-III/വിജ്.	21-7-2017	അല്ല
10	459/2017	നമ്പർ വിജ്.സി3/6/2017-IV/വിജ്.	21-7-2017	അല്ല
- 11	460/2017	നമ്പർ വിജ്.സി3/32/2017-1/വിജ്.	21-7-2017	അല്ല
12	461/2017	നമ്പർ വിജ്.സി3/32/2017-11/വിജ്.	21-7-2017	അല്ല
13	462/2017	നമ്പർ വിജ്.സി3/32/2017-III/വിജ്.	21-7-2017	അല്ല
14	463/2017	നമ്പർ വിജ്.സി3/32/2017-IV/വിജ്	21-7-2017	അല്ല
15	467/2017	ജി. ഒ. (എംഎസ്.) നമ്പർ 239, 2017/ ജിഎഡി.	24-7-2017	അല്ല
16	473/2017	നമ്പർ 2464/സി3/2017-I/വിജ്.	22-7-2017	അല്ല
17	474/2017	നമ്പർ 2464/സി3/2017-II/വിജ്.	22-7-2017	അല്ല
18	475/2017	നമ്പർ 2464/സി3/2017-III/ഹിജ്.	22-7-2017	അല്ല
19	476/2017	നമ്പർ 2464/സി3/2017-IV/വിജ്.	22-7-2017	അല്ല
20	488/2017	ജി.ഒ.(എംഎസ്.) നമ്പർ 153/2017/ഹോം.	14-7-2017	അല്ല
21	513/2017	ജി.ഒ.(എംഎസ്.) നമ്പർ 6/2017/പിഎഡി.	10-8-2017	അല്ല
22	514/2017	ജി.ഒ.(എംഎസ്.) നമ്പർ 7/2017/പിഎഡി.	10-8-2017	അല്ല
23	515/2017	ജി.ഒ.(എംഎസ്.) നമ്പർ 8/2017/പിഎഡി.	10-8-2017	അല്ല
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വിവിധ സ്ഥാപനങ്ങളടെ റിപ്പോർട്ടകൾ :

	· · · · · · · · · · · · · · · · · · ·	റി	കാലതാമസ	
ക്രമ നമ്പർ	സ്ഥാപനം	വർഷം	സ്വഭാവം	പത്രികസഹിത മാണോയെന്ന്
24	കേരള ലോകായുക്ത	2015	വാർഷിക സമാഹൃത റിപ്പോർട്ട്	അതെ

1247/2018.

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1	25	തലശ്ശേരി	എൻക്വയറി	A.009.0000 a	2017 17			
1		4	100000000000000000000000000000000000000	with 1944 1000	2010-17	പ്രവർത്തന	അല	
		ര് സെഷ്യ	ൽ ജഡ്ജിയുടെ	Analon		- ·		
		1 0 0		<u></u>		റിപ്പോർട്ട്		

ചട്ടം 166(1) പ്രകാരമുള്ള കടലാസുകൾ :

	1				
கு	എസ്.ആർ .ഒ.	വിജ്ഞാപനത്തിന്റെ		കാലതാമസ	
നമ്പർ	നമ്പർ	നമ്പർ	തീയതി		പത്രികസഹിത മാണോയെന്ന്
26	324/2017	ജി.ഒ. (പി) നമ്പർ 38/2017/	ജി.ഒ. (പി) നമ്പർ 38/2017/ആർഡി. 5-6-2017		
27	431/2017			10-7-2017	അല്ല
28	432/2017		ജി.ഒ. (പി) നമ്പർ 53/2017/ആർഡി. 10-7-2017		അല്ല
-29	454/2017	ജി.ഒ. (പി) നമ്പർ 41/2017/ര		14-6-2017	അല്ല
30		ജി.ഒ. (പി) നമ്പർ 55/2017/			അല്ല
31	·	ജി.ഒ. (പി) നമ്പർ 56/2017/ർ		21-7-2017	അല്ല
				21-7-2017	അല്ല

വിവിധ സ്ഥാപനങ്ങളടെ റിപ്പോർട്ടകൾ :

1		7		
		റിറ്റേ	പ്രംർട്ടിന്റെ	കാലതാമസ
ക്രമ നമ്പർ	സ്ഥാപനം	വർഷം	സ്വഭാവം	പത്രിക സഹിത
32	കേരള ടാൻസ്പോർട്ട് ഡെവലപ്പ്മെന്റ ഫിനാൻസ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2012-13	വാർഷിക റിപ്പോർട്ട്	മാണോയെന്ന് അതെ

ചട്ടം 166(1) പ്രകാരമുള്ള കടലാസുകൾ:

கும	എസ്. ആർ.ഒ.	വിജ്ഞാപനത്തിന്റെ		കാലതാമസ
നമ്പർ	നമ്പർ	നമ്പർ	തീയതി	പത്രിക സഹിത മാണോയെന്ന്
33	441/2017	ജി.ഒ. (പി) നമ്പർ 90/2017/റ്റിഡി.	19-7-2017	
34	442/2017	ജി.ഒ. (പി) നമ്പർ 91/2017/റ്റിഡി.	19-7-2017	അല്ല അല്ല

35	452/2017	ജി.ഒ. (പി) നമ്പർ 88/2017്/ഫിൻ.	11-7-2017	അല്ല
36	470/2017	ജി.ഒ. (പി) നമ്പർ 93/2017/ടാക്സസ്.	27-7-2017	അല്ല
37	487/2017	ജി.ഒ. (പി) നമ്പർ 94/2017/ടാക്ലസ്.	29-7-2017	അല്ല

വിവിധ സ്ഥാപനങ്ങളടെ റിപ്പോർട്ടകൾ:

ക്രമ നമ്പർ		റിപ്പേ	ാർട്ടിന്റെ	കാലതാമസ
	സ്ഥാപനം	വർഷം	സ്വഭാവം	പത്രിക സഹിത മാണോയെന്ന്
38	കേരള ഫിനാൻഷ്യൽ കോർപ്പറേഷൻ	2016-17	വാർഷിക റിപ്പോർട്ട്	അല്ല
39	നാലാമത് പൊഇവൃയ പുനഃപരിശോധന കമ്മിറ്റി	2014-15	ഒന്നാമത് റിപ്പോർട്ട്	അതെ

ചട്ടം 166(1) പ്രകാരമുള്ള കടലാസുകൾ:

		വിജ്ഞാപനത്തിന്റെ	കാലതാമസ	
ക്രമ നമ്പർ	എസ്.ആർ.ഒ. നമ്പർ	നമ്പർ	തീയതി	പത്രിക സഹിത മാണോയെന്ന്
40	397/2017	ജി.ഒ. (പി) നമ്പർ 29/2017/ എച്ച് & എഫ് ഡബ്ല്യൂ ഡി.	6-7-2017	അല്ല
41	408/2017	ജി. ഒ. (പി) നമ്പർ 30/2017/ എച്ച് & എഫ് ഡബ്ല്യൂ ഡി.	6-7-2017	അല്ല
42	409/2017	ജി.ഒ. (പി) നമ്പർ 32/2017/എച്ച് & എഫ് ഡബ്ല്യൂ ഡി.	7-7-2017	അല്ല
• 43	419/2017	ജി.ഒ. (പി) നമ്പർ 35/2017/എച്ച് & എഫ് ഡബ്ല്യൂ ഡി.	12-7-2017	അല്ല
44	445/2017	ജി.ഒ. (പി) നമ്പർ 13/2017/എസ് ജെ ഡി.	21-7-2017	അല്ല
45	492/2017	ജി.ഒ. (ഫി) നമ്പർ 43/2017/എച്ച് & എഫ് ഡബ്ല്യൂ ഡി.	3-8-2017	അല്ല
46	498/2017	ജി.ഒ. (പി) നമ്പർ 44/2017/എച്ച് & എഫ് ഡബ്ല്യൂ ഡി.	4-8-2017	അല്ല
47	503/2017	ജി.ഒ. (പി) നമ്പർ 47/2017/എച്ച് & എഫ് ഡബ്ല്യൂ ഡി.	10-8-2017	അല്ല

വിവിധ സ്ഥാപനങ്ങളടെ റിപ്പോർട്ടകൾ:

i						
	ക്രമ നമ്പർ	സ്ഥാപനം	റിപ്പേ	ാർട്ടിന്റെ	കാലതാമസ	
	നമ്പർ		വർഷം		പത്രിക സഹിത മാണോയെന്ന്	
	48	കേരള വനിതാ കമ്മീഷൻ	2015-16	വാർഷിക റിപ്പോർട്ട്	അതെ	ļ

ചട്ടം 166(1) പ്രകാരമുള്ള കടലാസുകൾ :

ക്രമ നമ്പർ 49	എസ്. ആർ. ഒ. നമ്പർ 428/2017	നമ്പർ	തീയതി	കാലതാമസ പത്രിക സഹിത മാണോയെന്ന്
49		818 (all) mm/d 54/2017/ and an	1	
		ജി.ഒ. (പി) നമ്പർ 54/2017/ എൽ ബി ആർ.	8-6-2017	അല്ല
50	434/2017	ജി.ഒ. (പി) നമ്പർ 55/2017/എൽ ബി ആർ.	1	അല്ല
51 4	451/2017	ജി.ഒ. (പി) നമ്പർ 69/2017/എൽ ബി ആർ.		അല്ല
52 4	468/2017	ജി.ഒ. (പി) നമ്പർ 72/2017/എൽ ബി ആർ.	i . I	
53 4	469/2017	ജി.ഒ. (പി) നമ്പർ 74/2017/എൽ ബി ആർ.	!	അല്ല
54 5		ജി.ഒ. (പി) നമ്പർ 75/2017/ എൽ ബി ആർ.		അല്ല അവ
55 4		m a (1) mm 2 4/2017/	11-7-2017	അല്ല
56 7			23-1-2017	അല്ല അതെ
· · · · · · · · ·	38/2017	m] Q (- 0) mm 2 35/2017/	4-7-2017	അല്ല
	6 - 1 - 1 - 1		19-7-2017	അല്ല
59 4	65/2017	സ.ഉ.(അച്ചടി) നമ്പർ 18/2017/മ.തു.വ.	12-7-2017	

വിവിധ സ്ഥാപനങ്ങളടെ റിപ്പോർട്ടകൾ :

ക്രമ നമ്പർ		റിം	കാലതാമസ	
	സ്ഥാപനം	വർഷം	സ്വഭാവം	പത്രിക സഹിത മാണോയെന്ന്
60	കോഴിക്കോട് സർവകലാശാല	2016	വാർഷിക റിപ്പോർട്ട്	അല്ല

61	കണ്ണൂർ സർവ്വകലാശാല	2016	വാർഷിക റിപ്പോർട്ട്	അല്ല
62	നാഷണൽ യൂണിവേഴ്ലിറ്റി ഓഫ് അഡ്വാൻസ്ഡ് ലീഗൽ സ്റ്റഡീസ്	2016-17	വാർഷിക റിപ്പോർട്ട്	അല്ല
63	ഇഞ്ചത്തെഴുത്തച്ഛൻ മലയാള സർവ്വകലാശാല	2016-17	വാർഷിക റിപ്പോർട്ട്	അല്ല

ചട്ടം 166(1) പ്രകാരമുള്ള കടലാസുകൾ:

ക്രമ നമ്പർ		വിജ്ഞാപനത്തിനെ	8	കാലതാമസ	
	എസ്. ആർ. ഒ. നമ്പർ	നമ്പർ	തീയതി	പത്രിക സഹിത മാണോയെന്ന്	
64	481/2017	ജി.ഒ.(പി) നമ്പർ 39/2017/ എൽഎസ്ജിഡി.	16-6-2017	അല്ല	

ചട്ടം 47(2) പ്രകാരം കാലതാമസ പത്രിക സഹിതമുള്ള താഴെപ്പറയുന്ന ചോദ്യങ്ങൾക്കുള്ള ഉത്തരങ്ങൾ സഭയുടെ മേശപ്പറത്തുവച്ചു :

നിയമസഭ	സമ്മേളനം	ചോദ്യനമ്പർ				
13	2	2661				
13	11	6943				
13	13	3001				
14	2	6378, 2947				
14	5	146, 1501, 1520, 2886, 2901, 2996, 3755, 4343, 5647				

ചട്ടം 236 (5) പ്രകാരം:

സബ്ലക്ട് കമ്മിറ്റി	കാലതാമസ പത്രികകളുടെ വിശദാംശം					
	സാമ്പത്തിക വർഷം	റിപ്പോർട്ട് നമ്പർ	ഖണ്ഡിക നമ്പർ			
XIVആഭ്യന്തര കാര്യങ്ങൾ	2015-16	5	21, 22			
	2016-17	1	2, 3, 6, 7, 8, 9, 17, 18, 92, 93			

IX—തദ്ദേശ സ്വയംഭരണവും ഗ്രാമ വികസനവും ഭവന നിർമ്മാണവും	2015-16	5	2, 11, 12, 13, 15, 16, 17, 18
IIIജലവിഭവം	2014-15	4	31, 34, 53, 54, 55, 56, 66, 69,72, 73, 74, 75
	2016-17	1	43, 47, 62, 72, 75, 80
I— കൃഷിയും മഗസംരക്ഷണവും മത്സ്യബന്ധനവും	2016-17	1	81-86, 90-96, 99-103, 105-109, 112-115, 117, 120, 121
VI-വിദ്യാഭ്യാസം	2016-17	1	73, 74, 75
VII— വിദൃച്ഛക്തിയും തൊഴിലും തൊഴിലാളി ക്ഷേമവും	2015-16	5	1-7, 40-42, 107
VIവിദ്യാഭ്യാസം	2015-16	5	59
VI—വിദ്യാഭ്യാസം	2015-16	5	32, 42, 43, 52, 57
	2016-17	· 1	12, 17, 18, 20,21, 24, 26, 27, 28, 29, 30, 32, 33, 34, 35
XIII—സാമൂഹ്യ സേവനം	2015-16	5	33, 34

APPENDIX VI

	Amendments received Number of Member										1	<u>, </u>
Sl. No	Name of Bill	Date of Introduction of the Bill	Sele	re refere Subject/ ct Comm	nce to / nittee	After to Subje Comr	reference ct/Select nittee	Clause by Clause	Number of Members participated in the discussion		participated in the	
-			Ordin- ance disap- proval motion	Cir- cula- tion	Sub- ject/ Select Com- mittee	Cir- cula- tion	Recom -mittal	Consider ation	Before reference to subject Commi- ttee	After reference to Subject/ Select Committ ee	(H.M)	(H.M.)
0	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
1	The Kerala Goods and Services Tax Bill, 2017. (Bill No.71).	08.08.2017	42	111	111	105	105	452	26	44	07.35	17.08.2017
2	The Kerala Motor Vehicles Taxation (Amendment) Bill, 2017. (Bill No.72).	08.08.2017	40	110	110	105	105	16	6	8	00.39	17.08.2017

STATEMENT SHOWING THE DETAILS OF BILLS PASSED, DATE OF INTRODUCTION, AMENDMENTS RECEIVED, DATE OF PASSING ETC.

3	The Kerala Municipality (Amendment) Bill, 2017. (Bill No.73).	09.08.2017	40	109	109	105	105	33	9	4	00.56	22.08.2017
4	The Kerala Panchayat Raj (Amendment) Bill, 2017. (Bill No. 74).	09.08.2017	40	109	109	105	105	36	19	3	01,40	22.08.2017
5	The Kerala Co-operative Societies (Amendment) Bill, 2017. (Bill No.75).	07.08.2017	41	111	111	105	105	133	3	31	02.27	21.08.2017

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- 1	The Kerala											19 - A.
6	Medical										· ·	
Ŭ.	Education		40	110	110	104	104	473	2	13	01.36	21.08.2017
	(Regulation and control of	07.08.2017	40	110	110	1.44					••	
	Private					· .		· · · ·	. :			Sec.
	Medical				•					1		
	Educational	,								1		
	Institutions)											
	Bill, 2017.		•									
	(Bill No.76).	· · · ·										
7	The Kerala Maritime			ŀ								
	Board Bill,			·					. [*]			
	2017. (Bill	16.08.2017	-	106	106	104	104	810	3	11	01.28	23.08.2017
	No.78).				•							
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	The Kerala			· ,								
8	Public											
	Service Commission	09.08.2017	40	108	108	104	104	118	9	5 -	01.49	22.08.2017
	(Additional	09.08.2017							1	ĺ	· ·	.
	Functions as		ŀ	1	·				<u> </u>	<u> </u>	<u> </u>	<u> </u>

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	respects	1						· .	1			C
	the					1						1
	Services									· ·		
	Under the			1								
	Kerala	1			- ·	1.						1 1
	Administrativ		ł	· ·	·		1				· · .	
	e Tribunal)	1 ¹ ·					1.		1			
	Bill, 2017.			· ·	1		1	1				
	(Bill No.80).					ŀ	1			· ·		
	The Kerala			+	<u> </u>		 	<u> </u>	<u>`</u>		ļ	
9	Marine		1 A 1		· ·	1	· ·					
	Fishing		· ·		1 · .					•		1 1
	Regulation	1008.2017	-	106	106	104	104	811	5	4	01.28	24.08.2017
	(Amendment)		i i		í ·			· ·				24.00.2017
- I	Bill, 2017.								1.1			
	(Bill No.81).											
	The Kerala	·····		<u> </u>								
10	Appropriation	1997 - 1997 - 1997 - 1997 - 1997 - 1997 - 1997 - 1997 - 1997 - 1997 - 1997 - 1997 - 1997 - 1997 - 1997 - 1997 -				11 A.						
	(No.4) Bill,	24.08.2017										
			-	-	-		_	_				24.08.2017
	2017. (Bill	· j			· · ·]	. 1		-	-			
	No.82).			·								· .

APPENDIX VII

THE KERALA GOODS AND SERVICES TAX BILL, 2017

The State Government levies tax on sales in the form of value added tax, entry of goods in the State in the form of entry tax, luxury tax and entertainment tax, etc. Similarly, the Central Government levies tax on, manufacture of certain goods in the form of Central Excise duty, provision of certain services in the form of service tax, inter-State sale of goods in the form of Central Sales Tax. Accordingly, there is multiplicity of taxes which are being levied on the same supply chain.

2. The present tax system on goods and services is facing certain difficulties as under;

- (i) there is cascading of taxes as taxes levied by the Central Government are not available as set off against the taxes being levied by the State Governments;
- (ii) certain taxes levied by the State Government are not allowed as set off for payment of other taxes;
- (iii) the variety of Value Added Tax Laws in the country with disparate tax rates and dissimilar tax practices divides the country into separate economic spheres; and
- (iv) the creation of tariff and non-tariff barriers such as octroi, entry tax, check posts, etc., hinder the free flow of trade throughout the country. Besides that, the large number of taxes create high compliance cost for the taxpayers in the form of number of returns, payments, etc.

3. In view of the aforesaid difficulties, all the above mentioned taxes are proposed to be subsumed in a single tax called the goods and services tax which will be levied on supply of goods or services or both at each stage of supply chain starting from manufacture or import and till the last retail level. So, any tax that is presently being levied by the Central Government or the State Governments on the supply of goods or services is going to be converged in goods and services tax which is proposed to be a dual levy where the Central Government will levy and collect tax in the form of central goods and services tax and the State Government will levy and collect tax in the form of state goods and services tax on intra-State supply of goods or services or both. 4. In view of the above, Central Goods and Services Tax Act, 2017 (Central Act 12 of 2017) is already passed and it has become necessary to have a State Legislation.

5. The proposed legislation will confer power upon the State Government for levying goods and services tax on the supply of goods or services or both which takes place within a State. The proposed legislation will simplify and harmonise the indirect tax regime in the country. It is expected to reduce cost of production and inflation in the economy, thereby making the Indian trade and industry more competitive, domestically as well as internationally. Due to the seamless transfer of input tax credit from one stage to another in the chain of value addition, there is an in-built mechanism in the design of goods and services tax that would incentivise tax compliance by taxpayers. The proposed goods and services tax will broaden the tax base, and result in better tax compliance due to a robust information technology infrastructure.

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6. The said legislation inter alia, provides for the following, namely:----

(a) to levy tax on all intra-State supplies of goods or services or both except supply of alcoholic liquor for human consumption at a rate to be notified, not exceeding twenty percent as recommended by the Goods and Services Tax Council (the Council);

(b) to broadbase the input tax credit by making it available in respect of taxes paid on any supply of goods or services or both used or intended to be used in the course or furtherance of business;

(c) to impose obligation on electronic commerce operators to collect tax at source, at such rate not exceeding one per cent of net value of taxable supplies, out of payments to suppliers supplying goods or services through their portals;

(d) to provide for self-assessment of the taxes payable by the registered;

(e) to provide for conduct of audit of registered persons in order to verify compliance with the provisions of the Act;

(f) to provide for recovery of arrears of tax using various modes including detaining and sale of goods, movable and immovable property of defaulting taxable person;

(g) to provide for powers of inspection, search, seizure and arrest to the officers;

(h) to establish the Goods and Services Tax Appellate Tribunal by the Central Government for hearing appeals against the orders passed by the Appellate Authority or the Revisional Authority;

(i) to make provision for penalties for contravention of the provisions of the proposed Legislation;

(j) to provide for an anti-profiteering clause in order to ensure that business passes on the benefit of reduced tax incidence on goods or services or both to the consumers; and

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(k) to provide for elaborate transitional provisions for smooth transition of existing taxpayers to goods and services tax regime.

7. As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the Kerala Goods and Services Tax Ordinance, 2017 (11 of 2017) was promulgated by the Governor on the 22nd June, 2017 and the same was published in the Kerala Gazette Extraordinary No. 1285 dated, 22nd June, 2017.

8. The Bill seeks to replace Ordinance No. 11 of 2017 by an Act of the State Legislature.

THE KERALA MOTOR VEHICLES TAXATION (AMENDMENT) BILL, 2017

Due to the introduction of Goods and Services Tax (GST) with effect from 1st July, 2017, Government have decided to include GST also in the term "purchase value" defined in clause (e) of section 2 of the Kerala Motor Vehicles Taxation Act, 1976 (Act 19 of 1976) and to amend the said Act, for the purpose.

2. Since the Kerala State Legislative Assembly was not in session and as the above proposals had to be given effect to immediately, the Kerala Motor Vehicles Taxation (Amendment) Ordinance, 2017 was promulgated by the Governor of Kerala on 30th June, 2017 and published as Ordinance No. 12 of 2017 in the Kerala Gazette Extraordinary No. 1369 dated, 30th June, 2017.

3. The Bill seeks to replace the said Ordinance by an Act of the State Legislature.
THE KERALA MUNICIPALITY (AMENDMENT) BILL, 2017

The existing sub-section (7) of section 447 of the Kerala Municipality Act, 1994, provides that no person shall, without previous permission of the Municipality in writing and otherwise than in accordance with the conditions specified in the permission, establish an Abkari shop within a Municipal area. Sub-section (8) of the said Act provides that while granting permission to establish an Abkari shop near an educational institution or place of worship, the distance limit prescribed in the Abkari Act for the time being in force or the rules framed thereunder shall be complied with and the Municipality shall not grant permission to establish an Abkari Shop within the said distance limit. Sub-section (9) provides that Municipality shall be competent, in the interest of public peace or morality or on the grounds of convenience or nuisance, to order the shifting of an Abkari Shop from the place where it is situated to another or its closing as may be directed in this behalf. The afore mentioned provisions were included in the said Act as per the Kerala Municipality (Amendment) Act, 2014 (8 of 2014).

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The Government have found that it is essential to amend section 447 of the Kerala Municipality Act, 1994 in order to implement uniform Abkari policy in the State and to put an end to the discrimination between various applicants, the existing licencees and the fresh applicants. Accordingly the Government have decided to amend the said Act.

As the Legislative Assembly of the State of Kerala was not in session and the said proposal had to be given effect immediately, the Kerala Mlunicipality (Amendment) Ordinance, 2017 (10 of 2017) was promulgated by the Governor of Kerala on the 1st nJune of 2017 and the same was published in the Kerala Gazatte Extraordinary No. 1136 dated 1st June, 2017.

A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala during its session which convened on the 8th day of June, 2017.

As the provisions of the said Ordinance are to be kept alive and the Legislative Assembly of the State was not in session, the Kerala Municipality (Amendment) Ordinance, 2017 (19 of 2017) was promulgated by the Governor of Kerala on the 18th July, 2017 and the same was published in the Kerala Gazette Extraordinary No. 1494 dated 18th July, 2017.

This Bill seeks to replace Ordinance No.19 of 2017 by an Act of the State Legislature.

THE KERALA PANCHAYAT RAJ (AMENDMENT) BILL, 2017

The existing sub-section (2) of section 232 of the Kerala Panchayat Raj Act, 1994, provides that no person shall, without previous permission in writing of a Village Panchayat and otherwise than in accordance with the conditions specified in the permission, establish an Abkari Shop within a Village Panchayat Area. Sub-section (3) of the said Act provides that while granting permission to establish an Abkari Shop near an educational institution or place of worship, the distance limit prescribed in the Abkari Act for the time being in force or the rules framed thereunder shall be complied with and the Village Panchayat shall not grant permission to establish an Abkari Shop within the said distance limit. Sub-section (4) provides that a Village Panchayat shall be competent, in the interest of public peace or morality or on the grounds of convenience or nuisance, to order the shifting of an Abkari Shop from the place where it is situated to another or its closing as may be directed in this behalf. The afore mentioned provisions were included in the said Act as per the Kerala Panchayat Raj (Amendment) Act, 2013 (23 of 2013).

The Government have found that it is essential to amend section 232 of the Kerala Panchayat Raj Act, 1994 in order to implement the uniform Abkari policy in the State and to put an end to the discrimination between various applicants, the existing licencees and the fresh applicants. Accordingly the Government have decided to amend the said Act.

As the Legislative Assembly of the State of Kerala was not in session and the said proposal had to be given effect immediately, the Kerala Panchayat Raj (Amendment) Ordinance, 2017 (9 of 2017) was promulgated by the Governor of Kerala on the 1st day of June 2017 and the same was published in the Kerala Gazette Extraordinary No. 1135 dated 1st June, 2017.

A Bill to replace the said Ordinance by an Act of the Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala during its session which convened on the 8th day of June, 2017.

As the provisions of the said Ordinance are to be kept alive and the Legislative Assembly of the State was not in session, the Kerala Panchayat Raj (Amendment) Ordinance, 2017 (18 of 2017) was promulgated by the Governor of Kerala on the 18th July, 2017 and the same was published in the Kerala Gazette Extraordinary No.1495 dated 18th July, 2017.

This Bill seeks to replace Ordinance No. 18 of 2017 by an Act of the State Legislature.

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) BILL, 2017

A three tier short term agricultural credit system is functioning in the Co-operative Sector of Kerala. It consists of Primary Agricultural Credit Societies, District Co-operative Banks and State Co-operative Bank. The District Co-operative Bank was designed to provide financial assistance to Primary Agricultural Credit Co-operative Societies functioning under the provisions of the Kerala Co-operative Societies Act, 1969 and the rules made there under. But, during different intervals, Non-Agricultural Credit Societies were also given voting membership in the District Bank. Due to this, the representation of Primary Agricultural Credit Societies in the Board of District Co-operative Banks are drastically reduced. Under this circumstance, Government had appointed a committee to study, how the changes in representative character in District Co-operative Banks will affect the strength of present three tier credit institutional system and the committee had submitted a detailed report with its recommendations.

2. Representation of Primary Agricultural Credit Societies in District Co-operative Bank is 31 % only. Out of the 11759 societies affiliated with District Co-operative Banks, number of Primary Agricultural Credit Co-operative Societies is only 1670. Thus, it is only 14.2%. The paid up capital of 14 District Co-operative Banks is ₹ 835.44 crore. Out of this ₹ 751.26 crore is contributed by Primary Agricultural Credit Societies, which is 84.18% of the total capital. Total Deposit in District Co-operative Banks is ₹ 52455.98 crore. The contribution of Primary Agricultural Co-operative Society is ₹ 26066 crore, which constitute 49.69% in total deposit. But, non-Agricultural Credit Societies have a deposit of ₹ 7629.45 crore only. Balance is personal deposit. Hence, the committee suggested that the voting right in District Co-operative Banks should be limited to Primary Agricultural Credit Societies and Urban Co-operative Banks. Therefore, to ensure that only Primary Agricultural Credit Societies and Urban Co-operative Banks have the voting power in District Co-operative Banks, Sections 2 and 18 of the Kerala Co-operative Societies Act, 1969 have to be amended.

3. Corruption, illegal appointment, misappropriation of funds and illegal promotion are being reported from various institutions functioning in the Co-operative Sector. But, the Government could not safeguard the interest of the Co-operative sector in the matter due to legal restrictions. In order to safeguard the interest of the co-operative sector, an amendment in the Kerala Co-operative Societies Act, 1969 is necessary. Therefore, the Government have decided to amend section 32 of the said Act.

4. Certain provisions under the Kerala Co-operative Societies Act, 1969 hinder the free and fair elections to the committees of the co-operative societies. Hence, the provisions for cancelling the membership of a person if he fails to utilise service of the society for two consecutive years and not attending three Annual General Body Meeting of the society have to be amended. Therefore, Sections 16A & 19A of the Kerala Co-operative Societies Act, 1969 are to be omitted.

5. In order to promote transparency and to avoid developing vested interests in Co-operative governance, the term of office of the President and Vice President should also be fixed. Therefore, Section 28 and Section 28 AB have to be amended.

6. As the Legislative Assembly of the State of Kerala was not in session and the said proposals had to be given effect to immediately, the Kerala Co-operative Societies (Amendment) Ordinance, 2017 was promulgated by the Governor of Kerala on the 10th day of April, 2017 and the same was published as Ordinance No.4 of 2017 in the Kerala Gazette Extraordinary No. 703 dated the 10th day of April, 2017.

7. Even though a Bill to replace the said Ordinance by an act of the State Legislature was published as Bill No. 56 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative

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Assembly during its session which commenced on the 25th day of April, 2017 and ended on the 25th day of May, 2017. Therefore, the Kerala Co-operative Societies (Amendment) Ordinance, 2017 was promulgated by the Governor on the 1st day of June, 2017 and the same was published as Ordinance No.8 of 2017 in the Kerala Gazette Extraordinary No. 1133 dated the 1st day of June, 2017.

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8. A Bill to replace Ordinance No.8 of 2017 by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of the Kerala during its session which commence on the 8th day of June, 2017 and ended on the same day. Therefore, the Kerala Co-operative Societies (Amendment) Ordinance, 2017 was promulgated by the Governor on the 18th day of July, 2017 and the same was published as Ordinance No. 17 of 2017 in the Kerala Gazette Extraordinary No. 1487 dated the 18th day of July, 2017.

9. The Bill is intended to replace the Ordinance No. 17 of 2017 by an Act of the State Legislature.

THE KERALA MEDICAL EDUCATION (REGULATION AND CONTROL OF ADMISSION TO PRIVATE MEDICAL EDUCATIONAL INSTITUTIONS) BILL, 2017

The Government of India made it mandatory that all admission to medical and dental seats in all Government Medical Colleges, Deemed Universities and Private Medical Colleges should be made only through the list prepared by the National Eligibility cum Entrance Test (NEET), strictly on the basis of merit. The Kerala High Court as per its judgment dated 4-1-2007 in WP(C) No. 17873/2006 nullified the relevant provisions of the Kerala Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, Fixation of Non Exploitative Fee and other measures to ensure Equity and Excellence in Professional Education) Act, 2006 (19 of 2006) which was intended to regulate the admission and fixation of fee in Professional Colleges. Since the Government received reports of malpractice conducted by various managements to tide over the admission procedures, the Government decided to make a legislation for the regulation of admission and fixation of fee in Private Medical Educational Institutions in the State of Kerala and to provide for reservation of seats to persons belonging to the Scheduled Castes, the Scheduled Tribes and other Backward Classes in Medical Educational Institutions.

2. As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the Kerala Medical Education (Regulation and Control of Admission to Private Medical Educational Institutions) Ordinance, 2017 was promulgated by the Governor of Kerala on 10th day of April, 2017 and the same was published in the Kerala Gazette Extraordinary No. 704 dated 10th April, 2017 as Ordinance No.6 of 2017.

3. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Kerala Legislative Assembly during its session which commenced on the 25th day of April, 2017 and ended on the 25th day of May, 2017.

4. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Medical Education (Regulation and Control of Admission to Private Medical Educational Institutions) Ordinance, 2017 was promulgated by the Governor of Kerala on 1st day of June, 2017 and the same was published in the Kerala Gazette Extraordinary No. 1132 dated 1st day of June, 2017 as Ordinance No. 7 of 2017.

5. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Kerala Legislative Assembly during its session which commenced on the 8th day of June, 2017 and ended on the same day.

6. As the provisions of the said Ordinance had to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Kerala Medical Education (Regulation and Control of Admission to Private Medical Educational Institutions) Ordinance, 2017 was promulgated by the Governor of Kerala on 10th day of July, 2017 and the same was published in the Kerala Gazette Extraordinary No. 1430 dated 10th day of July, 2017 as Ordinance No. 14 of 2017.

7. The Bill seeks to replace Ordinance No. 14 of 2017 by an Act of the State Legislature.

THE KERALA MARITIME BOARD BILL, 2017

The development of minor ports, Coastal Shipping and Inland Navigation in Kerala are looked after by Various Departments including Ports Department, Irrigation Department, Fisheries Department and agencies like Kerala State Maritime Development Corporation, the Kerala Shipping and Inland Navigation Corporation. Maritime States like Maharashtra, Tamil Nadu have formed their State Maritime Board by merging many such bodies.

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2. The objectives of the State Maritime Boards are construction and operation of minor ports, its conservancy and maintenance, carrying out statutory functions of the State Government under the Indian Ports Act, 1908 (Central Act 15 of 1908) and commercial as well as statutory functions of the port etc. Maritime Board gets much more financial freedom than a Government Department and decisions can be taken much more faster by the Board. The Board has to control and co-ordinate the development of these sectors.

3. A number of difficulties are now experienced due to lack of effective co-ordination between the various agencies in the maritime sector. The formation of the Kerala Maritime Board will help to facilitate effective implementation of schemes in the maritime sector.

4. In order to ensure an effective coastal security system, the setting up of Maritime Board is quite essential. Maritime Board can co-ordinate all the port activities under a single agency including the coastal security of the State. For this purpose the representation of Indian Navy and Indian Coast Guard has been assured in the State Maritime Board. The States of Gujarat, Maharashtra and Tamil Nadu have already established their Maritime Boards. The Maritime State Development Council has strongly recommended the formation of Maritime Board in the State.

5. As an initial step, the Kerala Maritime Society- and the Kerala State Maritime Development Corporation are proposed to be merged into the Board. The activities presently engaged by these two establishments will come under the newly forming State Maritime Board.

6. The Bill seeks to achieve the above objects.

THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS THE SERVICES UNDER THE KERALA ADMINISTRATIVE TRIBUNAL) BILL, 2017

The Government have decided to entrust the Kerala Public Service Commission to exercise additional functions as respects the appointment of the employees of the Kerala Administrative Tribunal so as to make the appointment of the officers and employees of the Kerala Administrative Tribunal in consultation with Public Service Commission.

2. As the Legislative Assembly of the State of Kerala was not in session and the above proposal had to be given effect to immediately, the Kerala Public Service Commission (Additional Functions as respects the services under the Kerala Administrative Tribunal) Ordinance, 2017 (16 of 2017) was promulgated by the Governor of Kerala on the 15th day of July, 2017 and the same was published in the Kerala Gazette Extraordinary No.1476 dated 15th July, 2017.

3. The Bill seeks to replace Ordinance No. 16 of 2017 by an Act of the State Legislature.

THE KERALA MARINE FISHING REGULATION (AMENDMENT) BIIL, 2017

Realising the importance of conservation of the marine fish resources of the State and safeguarding the interest of the marine fishermen, the Government of Kerala has enacted the Kerala Marine Fishing Regulation Act, 1980 (10 of 1981) providing for the regulation of fishing by fishing vessels in the sea along the coast line of the State. At present there is no provision in the Act for the registration of boat building yards, registration of net manufacturing and selling units and constitution of Fisheries Management Councils.

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2. In order to bring all fishing vessel constructions under the purview of the Kerala Marine Fishing Regulation Act, 1980, appropriate amendment has to be made in the Act. Restrictions for the use of fishing gear and the dimension of fishing gear has to be incorporated in the Act since very small and juvenile fishes are regularly caught causing serious threats to the fish stocks. The regulation of fishing gear shall be done by bringing all fishing net manufacturing dealers under a system of regulation and licensing. Hence, there should be provision for the registration of manufacturing units with Department of Fisheries.

3. For the effective management and surveillance of marine fisheries a new provision has to be inserted in the Act so as to constitute a three tier Fisheries Management Councils at Village, District and State levels, conferring certain powers and duties to them.

4. The said Act provides to impose penalties for violation of provisions under the Act. But, the quantum and extend of penalties needs to be modified considering devaluation of the currency and depending upon the type of vessels and gravity of violations committed. At present there is no provision in the Act to recover the penalty imposed under the Act. Hence, the Government have decided that any amount of penalty imposed under this Act shall be recovered as if it were an arrear of public revenue due on land and a provision in this respect has to be inserted in the Act.

5. The Bill is intended to achieve the above objects.

THE KERALA APPROPRIATION (No. 4) BILL, 2017

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India read with Article 205 thereof, to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala required to meet the supplementary expenditure charged on the Consolidated Fund of the State of Kerala and the grants made by the Legislative Asssembly for the expenditure of the Government of Kerala for the Financial Year 2017-2018.

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APPENDIX-VIII

DETAILS OF BILLS REFERRED TO SUBJECT COMMITTEES AND REPORTS OF THE SUBJECT COMMITTEES PRESENTED

Sl. No.	Name of Bill	Date of	Subject	Date of	Date of	Date of	By whom the
110.		Introduction	Committee to which referred	reference to Subject Committee	meeting of the Subject Committee	presentation of Report	Report was presented
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	The Kerala Goods and Services Tax Bill, 2017. (Bill No. 71).	8-8-2017	VIII	8-8-2017	8-8-2017	11-8-2017	Minister For Finance and Coir
2	The Kerala MotorVehiclesTaxation(Amendment)Bill,2017. (Bill No.72).	8-8-2017	V	8-8-2017	8-8-2017	10-8-2017	Minister for Public Works and Registration
3	TheKeralaMunicipality(Amendment)Bill,2017 (Bill No. 73).	9-8-2017	IX	9-8-2017	16-8-2017	17-8-2017	Minister for Local Self Government, Welfare of Minorities, Waqf and Hajj Pilgrimation

4	The Kerala Panchayat Raj (Amendment) Bill, 2017 (Bill No. 74).		IX	9-8-2017	16-8-2017	17-8-2017	Minister for Local Self Government, Welfare of Minorities, Waqf and Hajj
5	The Kerala Co- operative Societies (Amendment) Bill, 2017 (Bill No.75).	7-8-2017	XI	7-8-2017	8-8-2017	11-8-2017	Pilgrimation Minister for Co- operatiion, Tourism and Devaswom
6	The Kerala Medical Education (Regulation and control of Private Medical Educational Institutions) Bill, 2017 (Bill No.76).	7-8-2017	ХІІ	7-8-2017	8-8-2017	10-8-2017	Minster for Health and Social Justice
7.	The Kerala Maritime Board Bill, 2017 (Bill No. 78).	16-8-2017	v	16-8-2017	16-8-2017	18-8-2017	Minister for Public Works and Registration

The Kerala Public	9-8-2017		9-8-2017	9-8-2017	11-8-2017	Chief Minister
Service Commission						
		-				
· · ·						
Tribunal) Bill, 2017 (Bill No. 80).						
The Kerala MarineFishing Regulation(Amendment)Bill,2017 (Bill No.81).	10-8-2017	I	10-8-2017	16-8-2017	18-8-2017	Minister for Fisheries, Harbour Engineering and Cashew Industry
The Kerala Clinical Establishments (Regulation and Registration) Bill, 2017 (Bill No. 79).	10-8-2017	ХШ	10-8-2017			••••••••••••••••••••••••••••••••••••••
-	Service Commission (Additional Functions as respects the Services Under the Kerala Administrative Tribunal) Bill, 2017 (Bill No. 80). The Kerala Marine Fishing Regulation (Amendment) Bill, 2017 (Bill No.81). The Kerala Clinical Establishments (Regulation and Registration) Bill, 2017	Service Commission (Additional Functions as respects the Services Under the Kerala Administrative Tribunal) Bill, 2017 (Bill No. 80). The Kerala Marine Fishing Regulation (Amendment) Bill, 2017 (Bill No.81). The Kerala Clinical Regulation and Regulation and Registration) Bill, 2017	Service Commission (Additional Functions as respects the Services Under the Kerala Administrative Tribunal) Bill, 2017 (Bill No. 80). The Kerala Marine Fishing Regulation (Amendment) Bill, 2017 (Bill No.81). The Kerala Clinical Establishments (Regulation and Registration) Bill, 2017	ServiceCommission (Additional Functions as respects the Services Under the Kerala Administrative Tribunal) Bill, 2017 (Bill No. 80).Image: 10-8-2017 IImage: 10-8-2017 IThe Kerala Marine Fishing Regulation (Amendment) 2017 (Bill No.81).10-8-2017I10-8-2017The Kerala Clinical Establishments (Regulation Regulation) Bill, 201710-8-2017XII10-8-2017	ServiceCommission (Additional Functions as respects the Services Under the Kerala Administrative Tribunal) Bill, 2017 (Bill No. 80).Image: Commission of the service of the s	ServiceCommission (Additional Functions as respects the Services Under the Kerala Administrative Tribunal) Bill, 2017 (Bill No. 80).Image: Commission of the service of the s

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APPENDIX IX

STATEMENT SHOWING THE DETAILS OF BILLS PUBLISHED AND DATE OF CIRCULATION TO MEMBERS

Sl. No.	Name of Bill	Date of Publication	Date of Circulation
(1)	. (2)	(3)	(4)
1	The Kerala Prisons and Correctional Services (Management) Amendment Bill, 2017 (Bill No.68).	8-6-2017	26-7-2017
2	The Kerala Advocates' Welfare Fund (Second Amendment) Bill, 2017 (Bill No. 69).	8-6-2017	26-7-2017
3	The Code of Criminal Procedure (Kerala Amendment) Bill, 2017 (Bill No. 70).	1-7-2017	1-7-2017
4	The Kerala High Court (Amendment) Bill, 2017 (Bill No. 77).	3-7-2017	6-8-2017

APPENDIX X

DETAILS OF MOTIONS FOR LEAVE TO INTRODUCE PRIVATE MEMBERS' BILLS MOVED ON 11-10-2017

		<u> </u>	·
Sl. No.	Name of the Bill	Member in charge	Result
1	The Constitution of Kerala Culinarian Welfare Fund Scheme Bill, 2016	Shri. N. A. Nelikkunnu	Withdrawn by the leave of the House
2	The Kerala Mangrove Forest (Conservation and Development) Bill, 2016	Shri. James Mathew	Discussion inconclusive
3	The Kerala State Authority for the Protection of Rights of Transport Vehicle Passengers Bill, 2017	Shri. V. T. Balram	Discussion inconclusive
4	The Right to Treatment Mission Bill, 2016	Prof. Abid Hussain Thangal	Discussion inconclusive

APPENDIX XI

DETAILS OF MOTIONS FOR LEAVE TO INTRODUCE PRIVATE MEMBERS' RESOLUTIONS MOVED ON 18-10-2017

Sl. No.	Name of the Resolution	Member in charge	Result
1	ഐ. ടി. മേഖലയിലെ പ്രതിസന്ധി	Shri. K. S. Sabarinadhan	Dissolved by the House after
			discussion
2	ഇന്ത്യൻ റെയിൽവേയുടെ സ്വകാര്യവത്കരണം	Shri. Murali Perunelly	Withdrawn by the leave of the House
3.	ദളിത് പിഡനം	Shri. Anwar Sadath	Dissolved by the House after discussion
4	ജൈവ സമ്പത്ത് സംരക്ഷിക്കൽ	Smt. E. S. Bijimol	Withdrawn by the leave of the House

APPENDIX XII പതിനാലാം കേരള നിയമസഭ ഏഴാം സമ്മേളനം

(*7-8-2017 മുതൽ 24-8-2017 വരെ*) (12 ദിവസം)

വിഷയം	സമയം (മിനിറ്റ്സിൽ)
(1)	(2)
ദേശീയഗാനം	2
ചോദ്യോത്തര സമയം	. 727
ചെയർമാൻമാരുടെ പാനൽ	0.30
ചരമോപചാരം	2.30
അനുരണം	4
ഉത്തരത്തിൽ തിരുത്ത്	2
അറിയിപ്പ്	5.30
വ്യക്തിപരമായ വിശദീകരണം	1
ചട്ടം 300 അനുസരിച്ചുള്ള പ്രസ്താവന	15
പ്രതിപക്ഷനേതാവിന്റെ പ്രസ്താവന	1
ക്രമപ്രശ്നം	17
റ്റൂളിംഗ്	8
ഗവൺമെന്റ് പ്രമേയം	7
പ്രമേയം	0.30
മഖ്യമത്ത്രിയുടെ പ്രസ്താവ ന	1
അവലോകനം	4

	64.05 മണി <u>ക്</u> കർ
(ඔහු බ යා	(3843 മിനിറ്റ്സ്)
സഭ നിർത്തി വച്ച സമയം	45
നിയമ നിർമ്മാണ കാര്യം	1379
ധനകാര്യം	135
റിപ്പോർട്ട് സമർപ്പണം	16.30
മേശപ്പുറ <u>ത്</u> തവച്ച കടലാസുകൾ	. 12
സബ്മിഷൻ	455
ശ്രദ്ധ ക്ഷണിക്കൽ	204.30
അടിയന്തര പ്രമേയം	626.30
അന്നദ്യോഗികാംഗങ്ങളുടെ കാര്യം	171
അവകാശലംഘനപ്രശ്നങ്ങൾ	0.30

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EIGHTH SESSION

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY Eighth Session

Date of Commencement	· ••	November 9, 2017
Date of Adjournment		November 9, 2017
Date of Prorogation		November 9, 2017 (At the conclusion of its sitting)
Number of sittings		1 (One day)
PARTY POSITION OF FOURTEE	лтн Кі	ERALA LEGISLATIVE ASSEMBLY

(As on November 9, 2017)

Ruling

Communist Party of India (Marxist)	58
Communist Party of India	19
Janata Dal (Secular)	03
Nationalist Congress Party	02
Congress (Secular)	01
Kerala Congress (B)	01
Communist Marxist Party Kerala State Committee	01
National Secular Conference	01
Independents	05
Opposition	
Indian National Congress	22
Indian Union Muslim Leage	18*
Kerala Congress (M)	06
Kerala Congress (Jacob)	01
Bharatiya Janata Party	01 -
Independents	01
Total	139
Speaker	01
Grand Total	140

* Shri K. N. A. Khader, elected Member from the "41 Vengara" Assembly Constituency took oath on November 9, 2017.

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Speaker

SHRI P. SREERAMAKRISHNAN

Deputy Speaker

Shri V. Sasi

Council of Members

- 1. Shri Pinarayi Vijayan, Chief Minister
- 2. Shri A. K. Balan, Minister for Welfare of Scheduled Castes, Scheduled Tribes, Backward Classes, Law, Culture and Parliamentary Affairs
- 3. Shri E. Chandrasekharan, Minister for Revenue & Housing
- DR. K. T. Jaleel, Minister for Local Self Governments, Welfare of Minorities, Wakaf & Hajj Pilgrimage
- 5. Shri M. M. Mani, Minister for Electricity
- 6. Shri Mathew T. Thomas, Minister for Water Resources
- 7. Smt. J. Mercykutty Amma, Minister for Fisheries, Harbour Engineering & Cashew Industry
- 8. Shri A. C. Moideen, Minister for Industries, Sports & Youth Affairs
- 9. Shri K. Raju, Minister for Forests, Animal Husbandry and Zoos
- 10. Shri Ramachandran Kadannappalli, Minister for Ports, Museums and Archeology
- 11. Shri T. P. Ramakrishnan, Minister for Labour & Excise
- 12. Prof. C. Raveendranath, Minister for Education
- 13. Smt. K. K. Shailaja Teacher, Minister for Health and Social Justice
- 14. Shri G. Sudhakaran, Minister for Public Works & Registration
- 15. Shri V. S. Sunil Kumar, Minister for Agriculture

- 16. Shri Kadakampally Surendran, Minister for Co-operation, Tourism & Devaswom
- 17. Shri P. Thilothaman, Minister for Food & Civil Supplies
- 18. Shri Thomas Chandy, Minister for Transport
- 19. Dr. T. M. Thomas Isaac, Minister for Finance & Coir

Leader of the House Shri Pinarayi Vijayan

Leader of Opposition Shri Ramesh Chennithala

Secretary Shri V. K. Babu Prakash

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RESUME OF BUSINESS TRANSACTED DURING THE EIGHTH SESSION OF THE FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

The Summons dated October 23, 2017 for the Eighth Session of the Fourteenth Kerala Legislative Assembly was issued to the Members on October 23, 2017. The Session commenced at 9.00 a.m. on Thursday, November 9, 2017 and adjourned sine-die at 9.42 a.m. on the same day. The House transacted business for 42 minutes.

Oath by Member:

Shri K. N. A. Khader, elected in the bye-election from Vengara constituency made oath as Member of the Legislative Assembly and signed in the form of oath and Roll of Members.

Paper laid on the Table:

Shri Pinarayi Vijayan, the Chief Minister laid on the Table, the Report of Justice (Rtd.) G. Sivarajan Commission which inquired into the Solar Scam together with the Memorandum of Action taken by the Government on the Report.

Statement under Rule 300:

Shri Pinarayi Vijayan, the Chief Minister made a statement under Rule 300, regarding the Report of Justice (Rtd.) G. Sivarajan Commission which inquired into the Solar Scam.

Ruling by the Speaker:

The Speaker gave the following Ruling on a Point of Order raised by the Leader of Opposition that the disclosure by the Chief Minister, through Press Conference, of the details of findings and legal opinion relating to Justice (Rtd.) G. Sivarajan Commission Report on Solar Scam, has been a violation of the precedents of the House.

"1952-ലെ കമ്മീഷൻ ഓഫ് എൻക്വയറീസ് ആക്ടിലെ വ്യവസ്ഥ പ്രകാരം നിയോഗിക്കപ്പെട്ട ജസ്റ്റിസ് ജി. ശിവരാജൻ കമ്മീഷൻ ഗവൺമെന്റിന് സമർപ്പിച്ച റിപ്പോർട്ടിലെ നിഗമനങ്ങളുടെയും നിയമോപദേശങ്ങളുടെയും നടപടികൾ സംബന്ധിച്ച വിശദാംശങ്ങൾ പ്രസ്തത റിപ്പോർട്ട് സഭയിൽ സമർപ്പിക്കുന്നതിന് മസ്തതെന്ന ബഹുമാനപ്പെട്ട മ്പ്യൂമന്ത്രി പത്രസമ്മേളനത്തിൽ വെളിപ്പെടുത്തിയെന്നും അത് സഭയുടെ കീഴ്വഴക്കങ്ങൾക്ക് വിരുദ്ധമായ നടപടിയാണെന്നമാണ് ബഹുമാനപ്പെട്ട പ്രതിപക്ഷ നേതാവ് ക്രമപ്രശ്ശത്തിലൂടെ ഉന്നയിച്ചിരിക്കുന്നത്. ഇക്കാര്യം സംബന്ധിച്ച് ഗവൺമെന്റിന്റെ ഭാഗത്തുനിന്നും ബഹുമാനപ്പെട്ട മുഖ്യമന്ത്രി നടപടികളുടെ വിശദാംശം നൽകകയുണ്ടായി പ്രതിപക്ഷ നേതാവ് ക്രമപ്രശ്നത്തിലൂടെ ഉന്നയിച്ചിരിക്കുന്ന കാര്യവും മുഖ്യമന്ത്രിയുടെ വിശദീകരണവും എല്ലാവരും കേട്ടതും ചെയർ സശ്രദ്ധം പരിശോധിച്ചതുമാണ്. 1952-ലെ കമ്മീഷൻ ഓഫ് എൻപ്പയറീസ് ആക്ലിലെ സെക്ഷൻ 3, 4 വ്യവസ്ഥ പ്രകാരം അന്വേഷണ കമ്മീഷന്റെ റിപ്പോർട്ട് സർക്കാരിന് ലഭിച്ച കഴിഞ്ഞാൽ 6 മാസത്തിനകം റിപ്പോർട്ടിലെ ശിപാർശ കളിന്മേൽ സ്വീകരിച്ച നടപടി സ്റ്റേറ്റ്മെന്റ് സഹിതം സഭയിൽ സമർപ്പിക്കേണ്ടതാണ്. എന്നാൽ സഭാരേഖകൾ പരിശോധിച്ചാൽ, കഴിഞ്ഞ കാലങ്ങളിൽ നിയമിക്കപ്പെട്ട ഒട്ടമിക്ക കമ്മീഷനകളുടെയും അന്വേഷണ റിപ്പോർട്ടുകൾ കാലപരിധിക്കള്ളിൽ ആയിരുന്നില്ലെന്ന് മാത്രമല്ല കാലദൈർഘ്യത്തിന്റെ ഉത്തമ ഉദാഹരണങ്ങളുമായിരുന്നു. 134 അന്വേഷണ കമ്മീഷൻ റിപ്പോർട്ടുകൾ സമർപ്പിക്കപ്പെട്ടത് സംബന്ധിച്ചുള്ള വിശദാംശങ്ങൾ ചെയർ പരിശോധി ക്കുകയുണ്ടായി. ഈ 134 റിപ്പോർട്ടുകളിൽ നിന്നും വ്യത്യസ്തമായി 2017 സെപ്റ്റംബർ 27-ന് സർക്കാരിന് ലഭിച്ച കമ്മീഷൻ റിപ്പോർട്ട് സംബന്ധിച്ച നടപടി വിശദാംശങ്ങളാണ് ഇന്ന് സഭയിൽ ലഭ്യമായിട്ടുള്ളതെന്നാണ് എനിക്ക് വിശദീകരിക്കാനുള്ളത്. ഇത് അങ്ങേയറ്റം മാത്തകാപരവും അഭിനന്ദനീയവുമാണെന്ന് ചെയർ സൂചിപ്പിക്കുകയാണ്. ജൂഡീഷ്യൽ അന്വേഷണ കമ്മീഷൻ റിപ്പോർട്ടുകളെ സംബന്ധിച്ച് ഇന്ന് നിലവിലുള്ള വ്യവസ്ഥാപിതമായ ധാരണകൾ ഇല്ലാതാക്കകയും അതിനുള്ള സാധ്യതകൾ സംബന്ധിച്ച് പൊത്ര സമുഹത്തിന് മന്നിൽ ആത്മവിശ്വാസം വർദ്ധിപ്പിക്കുകയും ചെയ്യുന്ന നടപടിയായാണ് ചെയർ ഇതിനെ കാണുന്നത്. റിപ്പോർട്ടിലെ നിരീക്ഷണങ്ങളുടെയും ശിപാർശയുടെയും അടിസ്ഥാനത്തിൽ സർക്കാരിന് ലഭിച്ച നിയമോപദേശത്തിന്റെയും അക്കാര്യത്തിലുള്ള മത്ത്രിസഭാ തീരുമാനത്തിന്റെയും വിശദാംശങ്ങൾ മാത്രമാണ് 11-10-2017-ലെ പത്രസമ്മേളനത്തിലൂടെ വെളിപ്പെടുത്തിയതെന്നും മറിച്ച്, കമ്മീഷൻ റിപ്പോർട്ടിലെ ശിപാർശകളുടെ മെരിറ്റിലേക്ക് കടന്നിട്ടില്ലെന്തമാണ് ബഹ്രമാനപ്പെട്ട മുഖ്യമത്ത്രി വിശദീകരിച്ചത്. അത് ന്യായയുക്തമാണെന്ന് ചെയർ കാണുന്നു. ഇതിൽ മഹത്തായ ഈ സഭയുടെ കീഴ്വഴക്കങ്ങളുടെയും ചട്ടങ്ങളുടെയും എന്തെങ്കിലും ലംഘനമുള്ളതായി കാണാൻ കഴിയുന്നില്ല. അതിനാൽ ക്രമപ്രശ്നം നിലനിൽക്കുന്നതല്ലെന്ന് ചെയർ റൂൾ ചെയ്യന്നു."

Visitors

The number of persons who witnessed the proceedings of the Assembly during the Session was as follows:

Public Gallery	:	108
Speakers' Gallery	:	30
Distiguished Visitors' Gallery	:	Nil

Termination of the Session

The Eighth Session of the Fourteenth Kerala Legislative Assembly was prorogued with effect from November 9, 2017 at the conclusion of its sitting vide Notification No. 4808/Table-I/2017/Leg. dated 9-11-2017.

APPENDICES

APPENDIX- XIII

പതിനാലാം കേരള നിയമസഭ എട്ടാം സമ്മേളനം

(9-11-2017) (ഒരു ദിവസം)

	ആറ്റെ ക	(42 മിനിറ്റ്സ്)
8	പ്രമേയം	1
7	റ്റളിംഗ്	3
6	ക്രമപ്രശ്നം	14
5	ചട്ടം 300 അനുസരിച്ചുള്ള പ്രസ്താവന	17
4	മേശപ്പറത്തുവച്ച കടലാസൂകൾ	1
3	ബഹളം	3
2	സത്യപ്രതിജ്ഞ	1
1	ദേശീയഗാനം	2
ക്രമ നമ്പർ	വിഷയം	സമയം (മിനിറ്റ്സിൽ

APPENDIX XIV

STATEMENT SHOWING CONSTITUENCY NAME AND PARTY AFFILIATION OF MEMBERS OF FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

(AS ON-22-1-2018) 07-08- 0018

			<u>707-08-0018</u>
Sl. No.	Constituency Name		Party Affiliation of Members
(1)	(2)	(3)	(4)
1	Manjeshwar	Shri P. B. Abdul Razak	Indian Union Muslim League
2	Kasargod	Shri N. A. Nellikunnu	Indian Union Muslim League
3	Udma	Shri K. Kunhiraman	Communist Party of India (Marxist)
4	Kanhangad	Shri E. Chandrasekharan	Communist Party of India
5	Trikaripur	Shri M. Rajagopalan	Communist Party of India (Marxist)
6	Payyannur	Shri C. Krishnan	Communist Party of India (Marxist)
7	Kalliasseri	Shri T. V. Rajesh	Communist Party of India (Marxist)
8	Taliparamba	Shri James Mathew	Communist Party of India (Marxist)
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9	Irikkur	Shri K. C. Joseph	Indian National Congress
10	Azhikode	Shri K. M. Shaji	Indian Union Muslim League
11	Kannur	Shri Ramachandran Kadannappalli	Congress (Secular)
12	Dharmadam	Shri Pinarayi Vijayan	Communist Party of India (Marxist)
13	Thalassery	Shri A. N. Shamseer	Communist Party of India (Marxist)
14	Kuthuparamba	Smt. K. K. Shailaja Teacher	Communist Party of India (Marxist)
15	Mattannur	Shri E. P. Jayarajan	Communist Party of India (Marxist)
16	Peravoor	Shri Sunny Joseph	Indian National Congress
17	Mananthavady (ST)	Shri O. R. Kelu	Communist Party of India (Marxist)
18	Sulthanbathery (ST)	Shri I. C. Balakrishnan	Indian National Congress
19	Kalpetta	Shri C. K. Saseendran	Communist Party of India (Marxist)
20	Vadakara	Shri C. K. Nanu	Janata Dal (Secular)
21	Kuttiadi	Shri Parakkal Abdulla	Indian Union Muslim League

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22	Nadapuram	Shri E. K. Vijayan	Communist Party of India
23	Quilandy	Shri K. Dasan	Communist Party of India (Marxist)
24	Perambra	Shri T. P. Ramakrishnan	Communist Party of India (Marxist)
25	Balusseri (SC)	Shri Purushan Kadalundi	Communist Party of India (Marxist)
26	Elathur	Shri A. K. Saseendran	Nationalist Congress Party
27	Kozhikode North	Shri A. Pradeepkumar	Communist Party of India (Marxist)
28	Kozhikode South	Dr. M. K. Muneer	Indian Union Muslim League
29	Beypore	Shri V. K. C. Mammed Koya	Communist Party of India (Marxist)
30	Kunnamangalam	Shri P. T. A. Rahim	Independant
31	Koduvally	Shri Karat Razack	Independant
32	Thiruvambadi	Shri George M.Thomas	Communist Party of India (Marxist)
33	Kondotty	Shri T. V. Ibrahim	Indian Union Muslim League
34	Ernad	Shri P. K. Basheer	Indian Union Muslim League
35	Nilambur	Shri P. V. Anvar	Independant

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36	Wandoor (SC)	Shri A. P. Anil Kumar	Indian National Congress
37	Manjeri	Shri M. Ummer	Indian Union Muslim League
38	Perinthalmanna	Shri Manjalamkuzhi Ali	Indian Union Muslim League
39	Mankada	Shri T. A. Ahammed Kabeer	Indian Union Muslim League
40	Malappuram	Shri P. Ubaidulla	Indian Union Muslim League
41	Vengara	Vacant	
42	Vallikkunnu	Shri Abdul Hameed. P.	Indian Union Muslim League
43	Tirurangadi	Shri P. K. Abdu Rabb	Indian Union Muslim League
44	Tanur	Shri V. Abdurahiman	National Secular Conference
45	Tirur	Shri C. Mammootty	Indian Union Muslim League
46	Kottakkal	Prof. Abid Hussain Thangal	Indian Union Muslim League
47	Thavanur	DR. K. T. Jaleel	Independant
48	Ponnani	Shri P. Sreeramakrishnan	Communist Party of India (Marxist)
49	Thrithala	Shri V. T. Balram	Indian National Congress

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5) Pattambi	Shri Muhammed Muhassin P.	Communist Party of India
51	Shornur	Shri P. K. Sasi	Communist Party of India (Marxist)
52	Ottapalam	Shri P. Unni	Communist Party of India (Marxist)
53	Kongad (SC)	Shri K. V. Vijayadas	Communist Party of India (Marxist)
54	Mannarkkad	Shri N. Samsudheen	Indian Union Muslim League
55	Malampuzha	Shri V. S. Achuthanandan	Communist Party of India (Marxist)
56	Palakkad	Shri Shafi Parambil	Indian National Congress
57	Tarur (SC)	Shri A. K. Balan	Communist Party of India (Marxist)
58	Chittur	Shri K. Krishnankutty	Janata Dal (Secular)
59	Nenmara	Shri K. Babu	Communist Party of India (Marxist)
60	Alathur	Shri K. D. Prasenan	Communist Party of India (Marxist)
61	Chelakkara (SC)	Shri U. R. Pradeep	Communist Party of India (Marxist)

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62	Kunnamkulam	Shri A. C. Moideen	Communist Party of India (Marxist)
63	Guruvayoor	Shri K. V. Abdul Khader	Communist Party of India (Marxist)
64	Manalur	Shri Murali Perunelly	Communist Party of India (Marxist)
65	Wadakkanchery	Shri Anil Akkara	Indian National Congress
66	Ollur	Shri K. Rajan	Communist Party of India
67	Thrissur	Shri V. S. Sunil Kumar	Communist Party of India
68	Nattika (SC)	Smt. Geetha Gopi	Communist Party of India
69	Kaipamangalam	Shri E. T. Taison Master	Communist Party of India
70	Irinjalakuda	Prof. K. U. Arunan	Communist Party of India (Marxist)
71	Puthukkad	Prof. C. Raveendranath	Communist Party of India (Marxist)
72	Chalakudy	Shri B. D. Devassy	Communist Party of India (Marxist)
73	Kodungallur	Shri V. R. Sunil Kumar	Communist Party of India

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74	Perumbavoor	Shri Eldhose P. Kunnapillil	Indian National Congress
75	Angamaly	Shri Roji M. John	Indian National Congress
76	Aluva	Shri Anwar Sadath	Indian National Congress
77	Kalamassery	Shri V. K. Ebrahim Kunju	Indian Union Muslim League
78	Paravur	Shri V. D. Satheesan	Indian National Congress
79	Vypeen	Shri S. Sarma	Communist Party of India (Marxist)
80	Kochi	Shri K. J. Maxy	Communist Party of India (Marxist)
81	Thripunithura	Shri M. Swaraj	Communist Party of India (Marxist)
82	Ernakulam	Shri Hibi Eden	Indian National Congress
83	Thrikkakara	Shri P. T. Thomas	Indian National Congress
84	Kunnathunad (SC)	Shri V. P. Sajeendran	Indian National Congress
85	Piravom	Shri Anoop Jacob	Kerala Congress (Jacob)
86	Muvattupuzha	Shri Eldho Abraham	Communist Party of India
87	Kothamangalam	Shri Antony John	Communist Party of India (Marxist)

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88	Devikulam (SC)	Shri S. Rajendran	Communist Party of India (Marxist)
89	Udumbanchola	Shri M. M. Mani	Communist Party of India (Marxist)
90	Thodupuzha	Shri P. J. Joseph	Kerala Congress (M)
91	Idukki	Shri Roshy Augustine	Kerala Congress (M)
92	Peerumade	Smt. E. S. Bijimol	Communist Party of India
93	Pala	Shri K. M. Mani	Kerala Congress (M)
94	Kaduthuruthy	Shri Mons Joseph	Kerala Congress (M)
95	Vaikom (SC)	Smt. C. K. Asha	Communist Party of India
96	Ettumanoor	Shri K. Suresh Kurup	Communist Party of India (Marxist)
97	Kottayam	Shri Thiruvanchoo r Radhakrishnan	Indian National Congress
98	Puthuppally	Shri Oommen Chandy	Indian National Congress
99	Changanassery	Shri C. F. Thomas	Kerala Congress (M)
100	Kanjirappally	DR. N. Jayaraj	Kerala Congress (M)
101	Poonjar	Shri P. C. George	Independant
102	Aroor	Shri A. M. Ariff	Communist Party of India (Marxist)

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105	Cherthala	Shri P. Thilothaman	Communist Party of India
104	Alappuzha	DR. T. M. Thomas	Communist Party of India
104	Alappuzna	Isaac	(Marxist)
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105	Ambalappuzha	Shri G. Sudhakaran	Communist Party of India
			(Marxist)
106	Kuttanad	Shri Thomas Chandy	Nationalist Congress Party
		Shri Ramesh	
107	Haripad	Chennithala	Indian National Congress
108	Kayamkulam	Smt. U. Prathibha Hari	Communist Party of India
			(Marxist)
100			Communist Party of India
109	Mavelikkara (SC)	Shri R. Rajesh	(Marxist)
110			
110	Chengannur	Vacant	
111		Shri Mathew T.	
111	Thiruvalla	Thomas	Janata Dal (Secular)
112	Ranni	Shri Raju Abraham	Communist Party of India
			(Marxist)
113	Aranmula	Stat. Veens Googe	Communist Party of India
	A AL WITTING (L	Aranmula Smt. Veena George	(Marxist)
114	Konni	Shri Adoor Prakash	Te the NY of the
		Sim Autor Prakasn	Indian National Congress

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115	Adoor (SC)	Shri Chittayam Gopakumar	Communist Party of India
116	Karunagappally	Shri R. Ramachandran	Communist Party of India
117	Chavara	Shri N. Vijayan Pillai	Communist Marxist Party Kerala State Committee
118	Kunnathur (SC)	Shri Kovoor Kunjumon	Independant
119	Kottarakkara	Smt. P. Aisha Potty	Communist Party of India (Marxist)
120	Pathanapuram	Shri K. B. Ganesh Kumar	Kerala Congress (B)
121	Punalur	Shri K. Raju	Communist Party of India
122	Chadayamangalam	Shri Mullakkara Retnakaran	Communist Party of India
123	Kundara	Smt. Mercykutty Amma	Communist Party of India (Marxist)
124	Kollam	Shri M. Mukesh	Communist Party of India (Marxist)
125	Eravipuram	Shri M. Noushad	Communist Party of India (Marxist)
126	Chathannoor	Shri G. S. Jayalal	Communist Party of India

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127	7 Varkala	Shri V. Joy	Communist Party of India (Marxist)
128	Attingal (SC)	Shri B. Satyan	Communist Party of India (Marxist)
129	Chirayinkeezhu (SC)	Shri V. Sasi	Communist Party of India
130	Nedumangad	Shri C. Divakaran	Communist Party of India
131	Vamanapuram	Shri D. K. Murali	Communist Party of India (Marxist)
132	Kazhakoottam	Shri Kadakampally Surendran	Communist Party of India (Marxist)
133	Vattiyoorkavu	Shri K. Muraleedharan	Indian National Congress
134	Thiruvananthapuram	Shri V. S. Sivakumar	Indian National Congress
135	Nemom	Shri O. Rajagopal	Bharathiya Janata Party
136	Aruvikkara	Shri K. S. Sabarinadhan	Indian National Congress
37	Parassala	Shri C. K. Hareendran	Communist Party of India (Marxist)
38	Kattakkada	Shri I. B. Satheesh	Communist Party of India (Marxist)

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139	Kovalam	Shri M. Vincent	Indian National Congress
140	Neyyattinkara	Shri K. Ansalan	Communist Party of India (Marxist)
141	Nominated Member	Shri John Fernandez	Communist Party of India (Marxist)

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